I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF. THE TERRORIST AND DIS-RUPTIVE ACTIVITIES (PREVENTION) (AMENDMENT ORDINANCE, 1991

The Terrorist and

Disruptive Activities

II. THE TERRORIST AND DISRUPTIVE **ACTIVITIES** (PREVENTION) AMEND-MIENT BILL, 1991

SHRI SUBRAMANAN SWAMY (Uttar Pradesh): Madam, I move the following Resolution:

> "That this House dis approves of the Terrorist and Disruptive Activities (Prevention) (Amendment) Ordinance, 1991 (No. 5 of 1991), promulgated by the President on the 2nd May, 1991."

Madam, I am moving this motion of disapproval by first making two preliminary comments. The first is, it is a matter of embarrassment for me to move this motion because the Ordinance was issued by the Government headed by Mr. Chandra Shekhar. I was a member of his Cabinet, in fact, I was the Law Minister.

THE DEPUTY CHAIRMAN: So, you are disapproving what you did.

SHRI VITHALRAO MADHAV-RAO JADHAV (Maharashtra): You were a party to issue the Ordinance.

SHRI SUBRAMANIAN SWA-MY: Yes. I am. This Ordinance was issued on 2nd May of this year because the TA/DA expired, but politics is a live thing, it is not a static thing. Vast sea change of situation has taken place and I would like to take this opportunity to place on record the comments for seriously looking at this whole issue afresh. I feel that mere mechanical extension of the fife of the TADA will

not alert the country to all that happening and it is for that reason why I rise to move this motion. Of course, the Home Minister is a very able person. I have very high regard for him. If he makes a scintillating speech, as he normally does, I might seek your permission to withdraw...(Interruptions). Yes. seek your permission.

THE DEPUTY CHAIRMAN: Permission of the House.

SHRI SUBRAMANIAN SWA MY: Seek your permission means of the House through you. You are the embodiment of the House.

THE DEPUTY CHAIRMAN: Thank you very much. I want to be the embodiment of a peaceful House, not a noisy House.

SHRI SUBRAMANIAN SWA-MY: First of all, this TADA has not been evaluated for its efficacy and its effect. In other words, since it was brought into force, in what way has the country gained? I expect the Home Minister to tell us. I am particularly concerned about the fact that the increase in terrorists' activities has been taking place and the Government has not yet formulated any counter terrorist strategy. What do you propose to do? Terrorism, kidnappings, have now increased in large numbers and we seem to be Many Members in this helpless. House have talked about the kidnapping of the Indian Oil Chairman Mr. Doraiswamy. Now, the question is, many other countries have similar problems, but they have not suffered so much as we seem to be Take the example of suffering. Kashmir alone. Some Israeli tourists had come and one of them had been kidnapped. Within 48 hours the Islamic fundamentalists an Israeli unharmed to the extent that they treated him well that he himself made a statement that he was treated so well. Now I want to know why it is possible for the

Israelis, sitting so far away, to be able to effect release of their citizen who is hated by the Islamic fundamentalists all over the world. him and a semi-They released apology was also tendered for his Obviously there are abduction. countries which are facing terrorism, and they have formulated some kind of an effective counter-terrorist strategy and this seems to be a reason why they are able to protect their citizens not only within their own country but also abroad. I would, therefore, like the Government to clarify whether they are thinking in terms of evolving an effective counterterrorist strategy.

The second point I would like to make before I conclude is regarding the assassination of Shri Rajiv Gandhi by a foreign terrorist organization, namely, LTTE, Now, the Home Minister himself has said that it is the LTTE which is responsible. In the early days there were a lot of people who used to rise in defence of the LTTE when our Government mentioned that it appears that the needle of suspicion points to them. But now it is quite well established that it is this organization which has done it. Has the Government taken any steps? Chasing the various LTTE personnel in Tamil Nadu is ony one aspect of the whole matter. But what we have to consider is that the assassination of Shri Rajiv Gandhi is not only a gruesome murder but it is actually an insult to our national honour and our national sovereignty, and the State has, therefore, to take retaliatory steps against the organization which had the guts or the temerity to do this kind of a heinous thing country to a well-known, in our tall, national leader who was widely expected in the country to become Prime Minister again—to assassinate him in an election meeting-which means disrupting our democracy itself. I think, therefore, our Government should take this not s much as Shri Gandhi having been assassinated but the Government should take this as an insult to the national honour of India and, in fact, a challenge to our national sovereignty and, therefore, some effective retaliatory action should come even while the SIT investigation is going on. The SIT investigation may go on to find who the people involved are. who the conspirators are and so on. But we all know now that it was an organizational decision of the LTTE and, for that purpose, retaliatoy action should be so effective that the LTTE should regret, all its life, that they dare to think in these terms and execute this kind of a crime. Now. on that there seems to be no thinking in the Government and I see nothing that has come forward to assure us, the citizens of this country, "We will protect you within the country, leave aside abroad, but within the country we have formulated a counter-terrorist strategy and we have the machinery for it." That kind of a confidence should be brought. As long as that kind of confidence is not brought, having laws on terrorists like TADA and so on is only an ineffectual way and only a kind of palliative which has no validity. In fact, you would be surprised to know that in Tamil Nadu there is not one person today underTADA. So, obviously, TADA is not required In Tamil Nadu. And if it is not required in Tamil Nadu, it is not reguired anywhere in the country.

Therefore, I thought that in view of the fact that the circumstances have changed and the Government that has come-because when Mr. Chandra Shekhar was there, every law we used very effectively, and he was the best Prime Minister for a long time..(Interruptions)... And he was certainly ten thousand times better than Mr. V.P. Singh who tried to divide and Therefore destroy the country. at that time we certainly felt that such a law should be on the State [Shr: Subramanian Swamy]

Book so that we could use it, but we now find from the attitude of Government present whether this law is there or not it doesn't make any difference and. therefore, better it not be there, and that is why I chose to take this unorthodox step of moving this motion of disapproval. However, I look forward to hearing from the Home Minister. If on these two points he gives satisfactory answers. then, because of the high respect I have for him and knowing how effective he was as Chief Minister of Maharashtra, I might consider seeking the permission of the House to withdraw this motion.

Thank you, Madam.

THE DEPUTY CHAIRMAN: Shri S. B. Chavan to move the Terrorist and Disruptive Activities (Prevention) Amendment Bill. 1991, for consideration.

THE MINISTER OF HOME AEFAIRS (SHRI S. B. CHAVAN).:

Madam, I beg to move.

"That the Bill further to amend the Terrorist and Disruptive Activities (Prevention) Act, 1987, be taken into consideration."

As the hon. Members are aware the Terrorist and Disruptive Activities Prevention Act, 1987 was enacted on the 3rd of September, 1987 to replace the Terrorist and Disruptive Activities (Prevention) Ordinance, 1987 with effect from the 24th of May, 1987 to meet the extraordinary situation created by widespread terrorist violence in many parts of the country. It was envisaged at that time that it would be possible to overcome this problem to a large extent within a period of two years. It was, therefore, provided in the said Act that it would remain in force for a period of two years, that is, till the 23rd of May, 1989. The life of the said

Act was further extended by two years, that is, up to the 23rd of May, 1991 vide the Terrorist and Disruptive Activities Prevention (Amendment) Act, 1989.

In view of the fact that the Act was expiring on the 24th of May, 1991 and the terrorist violence still continued unabated, a was decided to further extend the Act by two years up to May, 1993. As Parliament was not in session and the circumstances so warranted, the President promulgated on the 2nd of May, 1991 the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991. The Bill is to replace the said Ordinance, 1 comment the Entle to the honourable House.

The questions were project

THE DEPUTY CHAIRMAN The Resolution and the motion for the consideration of the B H are now open for discussion.

श्री शंकर दशाल सिंह (विहाः) : महोदया, मुझे स्राज बड़ा दृख हा उहा कि हमारे भिव श्री ग्रहलवालिया जो यहां नहीं है। ग्राम यहलवा निया र्जा यहा रहे होते तो मं ममझता ह कि श्री मुब्ह मध्यम स्वामी जी की मौका नहीं मिला होता ग्रार जिस तरह से कल हम लोगो ने श्री ग्रहलवालिया जी के रिजील्यशन का साथ दिया ग्राट उसके पक्ष में बोट दिया, महोदया में स्नापकी विण्वास दिलाता ह कि द्रांघ भी हेंस उनके पक्ष में जरूरे वोट देने लेकिन खैर . . . (व्यवधान) . . .

THE LEADER OF THE OP-POSITION (SHR1 S. JAIPAL REDDY): No more.

SHRI SHANKAR DAYAL SINGH: Sir, the Leader of the Opposition says that he is no more, but I think that he is here.

साल में यह कव में आ जाएगा और इसीलिए इन्होंने खद्दे वहा--- ऋतः ऋधिनियम में यह प्रस्ताव किया गया था कि यह म्रातंत्वदी ग्रीर विध्वंसक क्रियाकलाप (न्दि।रण) ग्रध्य देश, 1987 के प्रख्य पिट होने की िथि में दो वर्षों की अवधि ऋर्थात् 23 सई, 1989 तक लाग् रहेगा । म्रातं वदी मौर विध्वंसल क्रियाकलाए (संशोधन) अधिनियम, 1989 के द्वार इस अधिनियम को और दो वर्षों की अवधि अर्थात 23 एई, 1991 📆 वहाया गया था।

महोदया, आतंकवाद के बारे में पिछल 6-7 सालों से इस देश में काफी गंभीरता से चर्चा होती रही है। यह मदन स्वयं उन क्षणों का गदाह रहा है जबकि देश के कई हिस्सों में ग्रातंकवाद ने अपनी गहरी जड़ें जमायीं और आतंब-वाद ने जो कुछ भी कारगुजारियां कीं, उसमें यह देश ग्रातंकित होता रहा है। महोदया, मुझे ऐसा लगता है कि जहां इस देश में गांधीबाद को स्थापित होना चाहिए था, जहां इस देश में ममाजवाद के लिए प्रयाम हुए, इस देश में साम्यवाद को प्रक्रियायें चलीं ग्रौर गांधीबाद, नान्यवाद, समाजवाद तो स्थापित नहीं हो सके, लेकिन आतंकवाद और उपवाद निरंचन रूप से ग्राज स्थापित हम्रा है। महोत्त्या, मैं इसके लिए सरकार की सबसे ऋधिक दोषी पाता है। मैं सरकार की इव्हिल् दोषो पाता है कि आतंकवाद केंद्रल एक रूप में इस देश में नहीं है, उसके अनेक रूप हैं। उसने हत्या के रूप में, ग्रयहरण के रूप में, डाके के रूप में, लट और बलात्कार के रूप में, सीनाजोरी ब्रोर जुर्म के रूप में इस देश में अपनी जडे जमा ली है। ... (व्यवधान) ...

श्री भवनेश चतुर्वेदी (राजस्थान) : वे आ गए।

श्री शंकर दयाल सिंह : महोदयाः किसी ने कहा है ---

"तड़पकर बुंद भर पानी को प्यासा मर गया चातक, ग्रगर पतझड़ में कोयल ने बहार गाया तो क्या गया ?''

अपरे, अपका जब यही खन्म हो गया. स्वह्मण्यम स्वामी ने ले लिया तव कुछ नही महा ।...

मडम, मैं इस विधेयक का विरोध क्यों कर रहा है। मैं जीनता है कि सरधार किप बान के लिए चितित है। लेकिन, 1987 में जब सदन के मामने या देश के समने यह विधेयक लाया गया था श्रीर चार साल की सीमा इसके लिए निर्धारित की गई, उस समय, जमा कि मंत्री महोदय ने अभी कहा है अपने बधान में, इनको विश्वास था कि दो

भहोदया, पुन: सरकार ने हसारे सामने प्रभी जो विधेयः रखा है --ग्रातं । यदी स्रीर विध्वंसक क्रियाकराष के बारे में, वह क्या है ? वह की अपनी असफलता का प्रतीक है । पाज सि भाय हम इस बात की चर्चा कर रहे हैं, सबसे बड़ा अगर इसका कोई उदाहरण हो महता है तो आज के अखब रों में जो वर्गीर की खबर दुरेस्वामी की निवली है उससे बढ़कर ग्राँर कोई उदहरण नहीं हो सकता है। ग्राज के ग्रखवारों में यह निगला है दूरैस्व मी के बारे में, कि तीन वर्षे उनका हाथ काट दिया जाएगा उनके बारे में वहा गया है कि रोज एम-एक ग्रंग को काटकर ग्रीर उल झील के किनारे लाकर तोहफे के रूप में गवर्नर को भेजे जयेंगे। इससे बढ़कर शर्मनाक ग्रीर लज्जाजनक बात कुछ हो नहीं सकती कि हम जब आतंक्वद मिटाने के लिए ग्रौर उस पर काबू पाने के लिए गंभीर विधेयक को ला रहे हैं तो उस समय देश के एक हिस्से में एक लज्जाजनम अतंत्वद का सबू पेश हो रहा है स्रीर सरकार भी एक छोटी सी चीज काबू में नहीं ला पाई। ग्राज 38 दिनो से दुरस्वामी का मामला सदत में ग्रीर देश में उठ रहा है, चिता आ आरण बना हुम्रा है। तो भ्राप इस विधेयक को पारित करवा लेने के बाद भी कमी भी काबु में नहीं ला सक्ते। मैं इसलिए भी कहना चाहता हूं इन वातों को बहुत दूर न जाकर, आपको, वि अभी जब हम लोग विधेषक पर चर्चा कर

[श्री शंकर दयाल सिंह]

रहे हैं, तो उसी समय गृहमंत्री को स्रोर से ग्याबा सरकार की स्रोर से एक क्षेप त, जिसको हम हह सकते हैं, हमारे समने स्राया और उसमें यह वहा गया है—

"In sub-section (2) for the words
"whole of India", the words
"States of Assam, Jammu and
Kashmir and Punjab" shall
be substituted."

इसका ग्रर्थ क्या है ? इसका ग्रर्थ यह है कि प्राप स्वयं यह स्वीकार करते हैं कि कश्मीर में...

श्री एस्बी॰ **चव्हाण ः** हमारा नहीं है, य**ह** ।

श्रीशंकरदयाल सिहः ग्रीह, सफ करें। यह जो प्रमें मेंट सुकोमल सेन जी का है, इसके द्वारा उन्होंने सरकार यह बाने की वेण्टाकी है कि कस से कस तीर नगहों पर प्राप बिल्क्षत व अब् हो गए हैं। सरहार की मंशा भी का रही है ? शरू से सरगर ने जो कुछ रवैया प्रपत्तिया है उसने परा चनरा रहा है। उपमीर में जो कुछ मी प्रतंत्वद भुरू हुना, प्रापने वहां घुटने टेक दिए । मैं बहुत इर नहीं न तें चहता, लेकिन मैं जा।नीय गृह मंत्री जी को इत्ता जहर हो। बाहंगा कि इसी जुनाई में स्वोडिश । तियों हा वहां पपहरण हिया गया प्रौर जन ई में डी इतर यली य तियों हे सब प्रपहुरण की एक घटना हुई; निसनें उन्हाए ह यथी सारा गंया। **ब्**न, 27 की दुरस्व मी हा ग्रपहरण किया गया। यह तीत ऐसी घटतर्ये 🜓, जिक्को प्रपको गंभीरत से लेवा चाहि**र** था। राज्य या लोऽतंत्र की प्रथम गिभाषा यही होती है कि वह अपने नागरिकों की रक्षा करे। यह सात हेवल श्री (रेस्वामी हा नहीं है यह नात हेवत स्वोडिश प्रत्नी हा नहीं है, इह समात केवत इन्नामली पर्यटक, चो बहा पराया, उसाग नहीं है, सवाज बहु है कि इन छोटो-छोटी घटन हों से पूरा देश हि सहपूर्व हरा है कि हम ब्रुरिकात नहीं हैं। जसा हमारे पूर्व वकता

कह रहे थे, श्री रंजीव गांधी जी की हत्या का िक मैं यहां नहीं करना चहा, इसलिए कि ग्राप जानते हैं कि ग्राप लोगों के सथ-साथ हम लोग भी **ऋीर पूरा देश भी इस**के लिए पूर्ण रूप से दुखीं रहा है, हम री भी इसकें संध पूरी सह नुभृति रही है। लेकिन इतना तो अपको मानना पडेगा कि देश में कानुन ग्रीर व्यवस्था की ग्रसफलता का **उस**से बड़ा उद*ह*ण ग्रीर कोई **नहीं** हो सका। तो देश का छोटा अदमी हो या बड़ा ादमी हो, व जान-माल सुरक्षित नहीं है और सुरक्षित इसलिए नहीं है कि वह अपने को यह अनुभव करता है कि पा नहीं हम विस गिरेपा में चले जयें। इसकी पूरी जब बदेही सरकार को लेनी च हिए।

महोदया, धातंकवाद के रूप जो मैंने चर्चा की थी कि इस समय **भ**पहरण, हत्या, ाकानी वनात्कार, ल**ट**, काई ढंग से उसके पांव फौल गए हैं। श्रपहरण की घटन यें वो तरह की होती हैं। एक तो सरकरी या प्रभावशाली व्यक्तियों का भ्रपहरण करो तथा उनके बदले में घ्रातंकव दियों को खडायो घौर दसरा हो रह है कि बड़े बड़े बिजनेसमेन कः भ्रयहरण करो भ्रौर उसके द्वारा पैसा वपूल करो । इसकः क्षेत्र बंटा हुन्ना है, अप जनते हैं कि कश्मीर, पंजाब और असम, ये तीन ऐसे हिस्से हैं जहां इसकी जहें जमी हुई हैं, ल एण्ड अहर का मखौल हो रहा है। ग्रसम में भी ग्रापकी सरकार है श्रोर जम्मूकश्मीर **व प**जा**व** में राष्ट्रति शासन है यनी न्द्र सरकार है। दूसरी जगहों में इस तरह की स्थिति होती, संभव है ग्राप कहते कि वहां क प्रशासन बहुत ढीला है, लचीला है, लेकिन जहां अप खुद हैं, अपके **छंडर** में है, वहां इस तरह की घटनाये जो हो रही हैं, ये फैक्ल दर्दन क ही नहीं, क्रमेन क भी हैं। ऐसी स्थिति में हमारे सामने यह जो विधेयक ग्राया है, उस विधेयक को ल'ने की कोई जरूरता सच में खरकार को तहीं भी भौर जरूरत इसलिए नहीं थी कि इसके लिए दुढ़ता भी ज रत है, कानून और विधयक की ज रत वही है। भारत के पर्ने पर 🚒

The Terrorist and Disruptive Activities

जो पास कर देते हैं तो न तो उससे वेश चलत है और न ही संविधान की मर्यादा चलती है, न इससे शासन चलता है ग्रीर न लोगों की सुरक्षा चलती है, लेकिन जो दृढ़ संकल्प हम कर लेते हैं कि हमको इस तरह का शासन चलाना है, उससे हम कनून ग्रीर व्यवस्था को ठीक ढंग में संचालित कर सकते हैं।

महोदया, इस संबंध में मैं बातें तो बहुत कहना चाहुता था लेकिन एक बात की पोर मैं सरकार का आन दिलाना श्रावण्यक समझता हूं। अभी श्रमेरिकी विदेश विभाग की एवा रपट माई है जिसमें दुनियां भर में जे। स्रातंकवाद का विस्तार हो रहा है, उसकी चर्चा की गई है। भारत के बारे में श्रमेरिकी विदेश विभाग ने जो लिखा है, माननीय गृह मंत्री जी क्ते जसको देख लेना चाहिए। रपष्ट में यष्ट्र भी कहा गया है कि ---

> "पिछले साल पंजाब में पांच हजार नागरिक मारे गए'

रपट में यह भी कहा गया है कि:---

''ग्रपने राजनीतिक लक्ष्यों के लिए ये लोग स्नातंकवादी तौर-तरीकों का इस्तेमाल कर रहे थे"

विग्रव भर के झातंककाद की च --हुए उसमें यह कहा गया है कि

"घरेलू श्रातंकवाद **का मुकाबला** क ने के भारत के प्रयासो में तरक्षा बलौंकी प्रभावहीनता हो सबसे बेडी बाधा है' मैं इसको कोट इसलिए कर रहा या कि जहां कहीं भी इस तरह की घटनायें होंगी, इस तरह की परिस्थितियां पैदा होंगी, मैं जानता हूं कि स्वयं गृह मंत्री जी नहीं जायोंगे लेकिन सुरक्षा बल हैं, वहां की मुलिस है, वे क्या कर रहे हैं ? मैंने स्वयं ग्रालोचना न करके भ्रमेरिकी क्रियेश विभाग के ग्राब्जरबेशन को ग्रापके सम्मने रखा है। लेकिन दु:ख की बात है महोदया, बह है कि हम बातें चाहे जितनी करलें, चाहे हम कोट कहीं का विश्लेषण करलें

लेकिन सरकार को स्वयं तो देखना चाहिए। खुशी है हमें कि गृह मंत्री ने ग्रभी एलान किया एक-दो दिन पहले कि मैं स्वयं पंजाब जाकंगा, कण्मीर जाकंगा, वहां लोगों से बात करूंगा। स्रगर गृह मंत्री ने यही कुछ दिन पहले किया होता, मैं समझत हूं ग्रौर भी चीजें कब् में श्रा सकती थीं। समस्याश्रों से श्रांख बंद करके समस्याश्रों क समाधान नहीं हो सकता है, समस्यात्रों का समा-धान उनसे टकराकर निकाला जा सकता है, ग्रांखों को गड़ाकर निकाला जा सकता है। इसलिए मैं माननीय गृह मंत्री महोदय से यह कहना चाहता हूं कि प्राप स्वयं एक बार कृपा इरके कुश्मीर, पंजाब श्रीर श्रासाम तीनों जगहों में जायें, तीनों जगहों के सिच्एशन को देखें और अधिक से ग्रधिमा नुशलता भीर कड़ाई के साथ इसका संचालन करें (समय की घंटी) मैंने प्रारम्भ में ही कहा, मैं सम्राप्त करने जा रहा है।

Bill, 1991-Passed

उपतभाषति : मधुर दयान आपका समय खत्म हो नया बोलने का।

श्री शंकर दयाल सिंह : ठीक मैंने प्रारम्भ में ही मेंडम, कहा है कि मैं इस विशेषक का धनुमोदन नहीं कर रहा हूं और सैंने प्रारम्भ में ही कहा है कि जिस तरह से कल कांग्रेस के ही एक साची जो इसको निरस्त करने का एक प्रस्ताव लाये थे, जो कि संसदीय इतिहास में, राज्य सभा के इतिहास में स्ताधारी पक्ष के ही एक माननीय सक्क्ष का लाया गया सरकार के विरोध में वह प्रस्ताव, हमने पारित किया । श्रगर ग्राज भी उसी बढ़ता के साथ अहलुवालिया साहब, अपने उस प्रस्ताव को रखते तो निश्चित रूप से मैडम, हम लोग उनके पक्ष में मत देते और श्राज भी इसकी हम निरस्त करते। लेकिन श्राज माननीय सदस्य नहीं हैं, मृह चुराये चल रहे है पता नहीं क्या लाचारी बेचारे को हो गई, लेकिन माननीय गृह मंत्री जी हैं, जो कि कल भी यहां थे, मैं उनसे अनुरोध करना चाहता हूं कि आप इस तरह का विधेयका न लायें। इन विधेयकों से 🖣 🗷 [श्री शंकर दयाल सिह]

चाहेंगे कि अतंकबाद का खातमा हो जाये, मैं ऐसा नहीं मानता ! मैं मानता ह कि दृढ़ता और कुणल सरकार के संचालनों और कार्यी में ही इसका खातमा हो सकता है । इन्हीं शब्दों के साथ, ग्राम यह जो विशेषक लाये है, मैं इसका विरोध करता है।

THE DEPUTY CHAIRMAN: Now, before I adjourn the House for lunch. I announce to Members that two hours have been allocated for the discussion on this motion. I think, around 4.30 p.m., we will have the voting. The House is now adjourned for lunch till 2.30 p.m.

The House then adjourned for lunch at thirty-three minutes past one of the clock.

The House reassembled after lunch at thirty-three minuts past two of the clock, The Vice-Chairman (Shrimati Jayanthi Natarajan) in the Chair.

SHRI SARADA MOHANTY (Orissa): Madam. I want to raise one point.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Is it in connection with the Terrorist and Disruptive Activities (Prevention) (Amendment) Ordinance, 1991?

SHRI SARADA MOHANTY: No, Madam. It is in connection with something else. Yesterday, Shrimati Jayanthi Natarajan spoke in the House. In the "Sansad Samachar", it was announced that Shrimati Jayanthi Patnaik spoke in the House. Invariably, wrong names are being announced. I pray through you, Madam, that the T.V. should announce the correct name of the MPs.

SHRI SUKOMAL SEN (West Bengal): Madam, it is nout you.

(Prevention) Amdt.

Bill, 1991—Pessed

SHRI H. HANUMANTHAP-PA (Karnataka): It applies in my case also.

श्री नरेश सी० पुगलिया (महाराष्ट्र):

उपसभाध्यक्ष महोदया, गृह मंत्री जी न "टाडा" का बिन्त पेश किया है, यह देश में बढ़ते हये उग्रवाट पर रोक लिये पेश किया गया है। नगान के माध्यन से ऐसे तत्वों छेक्ट के पर काब पाने में कुछ सफलता तो मिली पर कुछ लोगों ने इसका दुरुपयोग है । नहीं ब्या, यह देश में ग्रंपनी ही तरह का एक ऐक्ट है। महोदया, आजादी के उन 40 वर्षों मे उग्रवाद ने जो स्वरूप धारण किया है ग्रौर खासकर, पंजाब, कण्मीर, असम तमिलनाड्, इन चार राज्यों मे स्थिति काफी चिताजनक है। इसके अलावा देश के 5 प्रांत ऐसे है जहां नक्स**लवाट** की घटनायें दिन-ब-दिन बढ़ती जा रही हैं । उसमे हमारा भट्टानाप्ट <mark>राज्य भी</mark> है। महोदय, उसी महाराष्ट्र ग्रग्रसर के चन्द्रपुर से में ग्राता है हो नक्सलवाद का बडा मेटर है। उसके कारण, उग्रवाद कारण वहा की जनता के बीच में एक भय का वातावरण है। उस भय के वातावरण की दूर करने के लिये यह जो बिल केन्द्र सरकार ने सदन में रखा हैं उसका समर्थन करने के लिये में खड़ा । लेकिन में नाथ ही यह भी चाहता हूं कि उप्रवाद का जो हो रहा है उसके कारण केन्द्र फैलाव सरकार और राज्य सरकारों की साख दिन गिरती जा रही है। दिन का विश्वास नोकतंत्र के ऊपर में डगमगा रहा है। इसलिये मैं कहना चाहंगा कि हमने इस प्रकार के जितने बने हैं उनके द्वारा हमने इन चीजों को कंट्रोल करने की कोशिश की है <mark>और केन्द्रं सरकार ने बहुत ईमानदारी</mark> साथ कोशिश की है, लेकिन इस के परिणाम जो निकले हैं इसमें ह लोग पीछे हैं। जिस प्रकार के रीजर

(Prevention) Amdt.

Bill, 1991-Passed

ग्राने चाहिये थे वह नहीं ग्रा रहे हैं। दिन प्रति दिन हम सून रहे हैं कि कभी जन प्रतिनिधियों का अपहरण हो रहा है, कभी बड़े अधिकारियों का अपहरण हो रहा है । इस अवहरण के माध्यम मे ग्रातंकवादी ग्रपने माथियों को छडवाने लिये इसका प्रयोग वड़ी माला में कर रहे है । इस कारण राज्य सरकारों श्रीर केन्द्र भरकार की छवि जनता में गिरती जा रही है। जो लोग सत्ता में हैं चाहे केन्द्र में हों या राज्यों में उनमें जिप प्रकार का माहम होना चाहिये वह नहीं है । लोग गृह मंत्री वन गये लेकिन उस कुर्सी पर बैटकर र्धैर्य चाहिये उसकी कमी हमारे राज-नेताओं में दिन व दिन होतो जा रही है। 🕆 उदाहरण देता हुं कि जिस समय नेशनल फंट की गवर्नमेंट थी उस समय गृह मंत्री की बेटी का अपहरण हम्रा था । वेटी चाहे मंत्री की हो, सांसद हो या किसी की हो, बेटी बेटी होती है । उस समय केन्द्र सरकार ने म्रातंकवादियों के सामने घटने टैक दिये। उसका ग्रक्तर सारे देश में ऐसा हन्ना कि ये घटनायें भारे प्रांतों में दिन ब दिन बढ़ने लगीं । । उदाहरण दुंगा कि जिस समय इंदिरा जी प्रधान मंत्री थीं, उन्होंने इमरजेंसी लगायी थी । मै उसके मैरिष्ट में नहीं जाता, उसकी ग्रन्छाई या बुराई में नही जाऊंगा लेकिन देश की परि-स्थिति को संभालने के लिये इंडिरा जी ने इमरजेंसी लगाने का माहम किया। उस इमरजेंसी में देश के विकास का काम तेजी से हो रहा था, लेकिन उसकी वजह से कांग्रेम को सत्ता गंवानी पड़ी तथापि सर्वमान्य नेता इंटिरा जी ने इसकी परवाह नहीं की। तो कूसी पर बैठने वाले लोगों को ऐसे निर्णय लेने हैं कि हमारी कुर्सी रहे या न रहे, लेकिन देश की जनता ने जिस पद पर भ्रापको भ्रासीन किया है उसकी गरिमा को देखते हुये उस पट को आपको निभाना पड़ता है । दूसरा उदाहरण में हूं । पंजाब की समस्या .**भा**पको देता को लेकर एक कदम उटाया या इंदिरा जी ने जिसमें उनको ग्रपनी जान भी ांवानी पड़ी । उसके बाट राजीव जी की हत्या चुनाव के दौरान हुई। देश में

ऐसे महान नेताश्रों की हत्या हमारे देश में करवा दी गई चाहे उसमें नेशनल फोर्मेज हों या इंटरनेशनल फोर्सेज हों। लेकिन इस तरह से राजनेतायों को निर्णय लेने पड़ते हैं । है गृह मंत्री जी से कहना चाहता हूं कि इसके पूर्व भी वे मंत्री रह चुके हैं, दो बार महाराष्ट्र के मुख्य मंत्री रह चुके है। महाराष्ट्र ग्रन्दर जो नक्सलवाट की समस्या है, महाराष्ट्र से जुड़े हमारे दो तीन प्रदेश हैं, मध्य प्रदेश ग्रीर ग्रांध्र प्रदेश। इनके ट्रायवल बैल्ट में नक्सलवाद की प्रदेश जो हमारे समस्या है । ग्रांध महाराष्ट्र के वार्डर से लगा हम्रा है भ्रौर मध्य प्रदेश जो हमारे साथ लगा हम्रा है वहां ट्रायबल एरिया **बहत वड़ा है,** श्राबादी कम है, जंगल बहुत है। इन जगहों में नक्सलवादिया ने ग्रपना मेन ग्रहा बना रखा है। उसके बाट ग्राप असम को लीजिये । असम की समस्या को लीजिये, बिहार की समस्या को लीजिये, उड़ीसा की समस्या को लीजिये, दूसरे राज्यों को लीजिय, पांचों प्रांतों को तक्सलवादियों ने घेर रखा है, चार प्रांतों को दूसरे उग्रवादियों ने घेर रखा है । उग्रवादी भी मैं समझता हं दो प्रकार के होते हैं। एक उप्रवादी ऐसे है जो फोरेन एजेंसी के हाथों में खेल कर इस देश की एकता और अखंडता को क्षमजोर करना चाहते हैं श्रीर दूसरे उग्रवादी ऐसे हैं जिनके बारे में कहना चाहुंगा कि गृह मंत्री जी ने उन पांच प्रांतों के मख्य मंत्रियों की मीटिंग पिछले शनिवार को बुलाई। उस मीटिंग में है कि उग्रवादी उन्होंने निर्णय लिया की गोली का जवाब गोली नहीं है। ग्रगर गोली का जवाब गोली से करने लगे तो फेन्द्र सरकार को इसकी गंभीरता समझनी चाहिये । इस देश के सुशिक्षित युवक को बन्दूक उठाने की जरूरत क्यों पड़ी, बम उठाने की जरूरत क्यों पड़ी, कैसे हिम्मत हुई ? क्या उसकी मजबुरी थी ? क्यों उसने लोकतंत्र वाले इस देश को उग्रवाद की भ्राग में झोंक दिया । इसको केन्द्र सरकार ने गंभीरता से लेने के लिये पहली बार पोजिटिव एटीट्यूट दिखाया । पांच प्रांतीं

The Terrorist and Disruptive Activities

[श्री नरेश सी पगलिया] की मीटिंग की नक्सलवादियों से निपटने लिये । कुछ मख्यमंत्रियों ने कहा कि हमको सोफिस्टीकेटेड वेपन्स दो, ए के०-47 राइफल दो, यह वेपन्स दो, वह बेपन्स दो । लेकिन गृह मंत्री ने उनसे साफ कहा कि आपके यहां नक्सलवाद है, राज्यों के पिछड़े क्यों बढ़ रहा हिस्सों में नक्सलबाद क्यों वढ़ रहा है, इसका एक कारण है। (समय की धंटो) में पांच मिनट श्रौर लगा। नक्सलवाट रहा है। हमारे सुशिक्षित बढ़ बेकार युवक, पढ़े-लिखे नौजवान उग्रवाट की ग्रोर क्यों बढ़ रहे हैं? इसके लिये उन्होंने मुख्य मंत्रियों से सवाल किया कि कितने भी वेपन्स आपके पास, सरकार के पास रहे क्या ग्राप उनको कंटोल कर सकेंगे ? नहीं । यह मुख्य समस्या इसलिये है कि हमारी जो प्लानिंग है, देश की हमारी जो योजनायें हैं, राज्य रहे या जिला रहे आर्थिक दृष्टिकोण से जो मजबूत हैं वे ग्रौर मजबूत होते ा में अपने महाराष्ट्र के उस विदर्भ का उड़ाहरण देता हूं जहां से में हूं । विदर्भ पहले महाराष्ट्र से ग्राता था । मराठी भाषी एक जगह ग्रलग होने चाहिये ऐसा करके विदर्भ को में सिला दियागया। उस वादा किया गयायाकि विदर्भ के शाय महाराष्ट्र में आने के बाद अन्याय ताहीं होगा । लेकिन ग्रार्टीकल 371.(2) अधिकार .हैं वह यह हैं कि जो प्रापुलेशन के हिसाब से पैसा खर्च करेंगे, डवलपमेंट करेंगे, पापुलेशन के बेसेज पर सरकारी नौकरी मिलेगी, पापुलेशन बेसेज पर भ्रापको एज्केशन में स्थान मिलेगा। लेकिन महाराष्ट्र का एक इलाका जहां सुपर फ़ेक्टरीज हैं, जहां कोग्रापरेटिब सेक्टर्स काफी तरक्की पर है, जहां खेती के अलावा इरीमेशन की परसेंटेज इतनी है उस एरिया में कि वहां की एवरेज इंकम साढ़े छः हजार है ग्रौर विदर्भ-गराठवाडा की 1300 रुपये है। एक ही राज्य में महाराष्ट्र जैसे एडवाँस स्टेट में एफ रीजन की पर-कैपिटा इंकम एवरेज साढ़े छ: हजार है ग्रौर दूसरे एरिया में 1300 रुपये इंकम है। इसी-

लिये वहां की जनता नक्सलवाद के पीछे जाती है, नक्वसलवाद के हक में ग्रावाज उठाती है । इन नक्सलवािं यों को लोक भरोसा नहीं है। न उनको डायरेक्ट चुनी हुई सरकार पर भरोसा है । उनकों भरोँसा है बुलेट पर। उन्हें मालम है कि लोकतंत्र में आप भले ही हंगर स्ट्राइक पर बैठ जाइये कोई ध्यान नहीं देगा । कलेक्टर, एस०पी० वगैरह कोई ध्यान नहीं देगा । वहां का मुख्य मंत्री कभी ध्यान नहीं देगा। ग्राप मोर्चा निकालिये, स्राप शांति से आंदोलन करिये, लोकतंत्र में जो हमारे पास हथियार हैं का जिसके माध्यम से महात्मा इस देश के अन्टर आजाकी ने वह काम नहीं ग्राज रहा है। आज लोकशाही के अन्दर हमारी जनता की ग्रावाज, लोक प्रतिनिधि की ब्रावाज कोई नहीं सुनता । मै खुद 1980 एम एल ए० था । उस समय से राज्य सरकार केन्द्रीय सरकार से डक्लप-मेंट बोर्ड की मांग कर रहा है। आज 12 साल हो रहे हैं, हम विधान सभा से राज्य सभा तक पहुंच गये लेकित डवलपमेंट बोर्ड नहीं मिला है। महाराष्ट्र के रेवेन्यू बजट का 6-7 परसेंट हिस्सी विदर्भ-मराठवाड़ा को मिलता है ग्रीर दूसरे हिस्से में 60 परसेंट पैसा लगता है । जो विकसित भाग है, विकासशील भाग हैं उसका और विकास करते जा हैं ग्रौर जो वैकवर्ड एरियाज हैं उनके लिये पैसा नहीं दिया जा रहीं है। वह भाग ग्रगर नक्सलवाट के पीछे जाता है तो वहां की जनता **फी** गलती है। इस पर सरकार को गंभीरता से विचार करना होगा। मेरी मंत्री जी से विनती है कि प्रपने के अन्टर जो इस तरह के पिछड़े भाग हैं उनकी तरफ देखें। मैं उम्मी करता हूं कि जैसे 5 मुख्यमंत्रियों स्रापने स्टें लिया है मीटिंग में और जो उसमें भ्रापने साफ कहा है कि म्रातंकवाट का जवाब सिर्फ ব गोली का जवाब गोली नहीं है। बल्कि क्षामाजिक ग्रीर ग्रायिक विकास के लिये पर्याप्त धन उपलब्ध करवाना होगा श्रौर विकास की जो परियोजनायें हैं**, जौ**

पेंडिंग हैं, उनको जल्द से जल्द स्वीकृति देकर इन योजनाओं को इस बैकवर्ड एरिया में शरू करने की जो प्रापने बात की है, उसकी और तेजी लानी पंडेगी । यह सिर्फ नक्सलवाडियों के एरिये में ही नहीं, उपसभाष्यक महोदया, में श्रापके माध्यम से गृह मंत्री से कहना चाहंगा कि पंजाब और कश्मीर के यवक शरू में कैसे भटके । पंजाब के युवकों के पास खेती और मिलेटी में जाने के ग्रलावा श्रौर कोई दूसरा रास्ता नहीं था। लेकिन उस वक्त हमने इसकी गंभीरता से नहीं लिया । यह इस देश के लोकतंत्र का दुर्भाग्य है कि जब तक कोई संमस्या गले का फंडा, फांसी का फंडा नहीं बन जाती है तब तक हम उनकी स्रोर ध्यान नहीं देते हैं । जब समस्या गले का फंडा, फासी का फंडा बन जाती है तब सोचते हैं कि इसमें से रास्ता कैसे निकालों । उस समय कोई रास्ता निकालने की कोशिण नहीं की। इसी तरह कश्मीर युवकों के पास नौकरी का कोई साधन नहीं है। न वहां इंडस्ट्री है श्रीर वहां पर एपल के जो बगीचे हैं, न उनके प्रोसेसिंग का कोई प्लांट वहां परं सरकार ने लगाया, न कोल्ड स्टोरेज लगाये ग्रीर न हाल्टीकलचर को बढ़ावा देने के लिये वहीं की राज्य सरकार ने कोई इंटरेस्ट लिया । हमने वहां की राज्य सत्ता को एक परिवार के हाथ में सौंप दिया। जब तक हम लोगों द्वारा चुनी हुई सरकार का ग्राप्टर नहीं करेंगे, लोगों द्वारा चुने हुये प्रतिनिधियों को हम सामने नहीं करेंगे तब तक समस्या का हल नहीं हो सकता है। इस देश में शिक्षित बेरोजगारों की संख्या बहुत ज्यादा है। भ्रापने शिक्षा का क्षेत्र इतना बढ़ाया है भ्रौर राज्य सरकारें भ्रौर केन्द्र सरकार श्रोर ध्यान दे रहीं हैं। लेकिन ये शिक्षित युवक डिग्री लेने के बाद मारे-मारे फिरते हैं। श्रगर हमने इस शिक्षित यक्कों के लिये रोजी-रोटी श्रीर नौकरी का इंतजाम नहीं किया तो ये युवक जरूर बैंक डकैती करेंग या उग्रवाद की तरफ जायेंगे । इस गंभीर समस्या को एक साल या दो साल में इस "टाडा" की मदद लेकर ग्राप नहीं कर सकते हैं। इससे श्रापको निषटना है श्रौर को युवक

देश की मुख्य द्वारा से ग्रलग हो गये हैं. में न स्ट्रीम से अलग हो गये हैं, उनको हमको वापस मेंन स्ट्रीम में लाना होगा श्रीर इसके लिये हमें विकास की योजनायें बेनोनी होंगी (समय की घंटी) संभाष्यक्ष महोदया, योड़ा सा टाइम मझे ग्रीर दें दीजिये।

VICE-CHAIRMAN THE JAYANTHI (SHRIMATI NA-Please TARAJAN): conclude. There are six other speakers from the Congress-I. There are fifty-four minutes for the Congress-I and there are six more speakers to be accommodated.

SHRI M. A. BABY (Kerala): You can give a little more time to this speaker and reduce the number of other speakers.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NA-TARAJAN): That is up to the party. Now please go ahead. and conclude, Mr. Puglia.

ं श्री नरेश सी ० पुगलिया : उपसभाध्यक्ष महोचया, इस प्रकार से हमारी जो पेडिन योजनाये हैं उनकी पूरा करना होगा । डवलपमेंट बोर्ड जो है, उसके कारण अगर आप समझते हैं कि इससे हुई सरकार के ग्रिप्रिकार कम होते हैं तो यह उचित नहीं। ग्रापकों समझना चाहियें कि डेवलपमेंट बोर्ड लामे की ग्रावश्यकता क्यों पड़ी श्रीर कांस्टिट्यूशन का सहारा लेने की की हमें सावश्यकता क्यों पड़ रही है। इसकी कारण यह है कि राज्य सरकार की नीयत साफ नहीं है। वहां के जो प्रतिनिधि हैं, जिनके हाथ में इस देश की बागड़ीर है, जो फाइनेशियली मजबूत हैं, -- इसलिये वे पोलीटीकली भी मजबूत हैं--वे अपने राजकीय पदों का दुरुपयोग करके जो वहां के पिछड़े हिस्से हैं, उनको पिछड़े ही रखना बाहते हैं।

The Terrorist and

Disruptive Activities

श्री नरेश सी० प्रालिया] कारण नक्सलवाट की समस्या बढ़ती जा रही है। उपसभाध्यक्ष महोख्या, में प्रापके माध्यम से गृह मंत्री से कहना चाहंगा कि इस प्रकार से, जिस प्रकार की समस्या से ग्रापने नक्सलवाड लिये वहां के विकास के कामों को जोरों पर चालू किया है ग्रौर जिस प्रकार से मीटिंग की है ग्रौर मुख्य मंत्री से जिस प्रकार से प्रपोजल करायें कहना चाहंगा कि इसी प्रकार से भ्राप इन चार बार्डर स्टेट्स, ग्रक्षम, कश्मीर, पंजाब ग्रौर तमिलनाडु, इन की समस्या के बारे में स्टेटों के मुख्यमंत्रियों से चर्चा करें। वहां इन राज्यों में विकास के काम में हम तेजी ला सकते हैं, इस पर भी भ्रापको सोचना होगा। इस समस्या को ''टाडा'' के माध्यम से या गोली गोली से निपटने के बजाय, बैलेष्ट चुनी हुई सरकार पर जनता का विश्वास कैसे बैठे श्रीर हमारे यह साथी मैंनस्ट्रीम में वापस कैसे श्रायें, इसके लिये श्रापको इस साल या पांच साल की योजना बनानी होगी एक ग्रीर इसमें जो एफेक्टेड एरियाज हैं, मे गृह मंत्री जी से विनती करूंगा कि राज्य सरकार विकास के लिये जो इन क्षेत्रों को पैसा दे रही है तो जो भ्रापकी डिस्ट्रिक्ट लेवल की प्लानिंग है उसको ग्रापको साल्लुका लेवल पर लायें श्रौर पापुलेशन के भाधार पर उस क्षेत्र की मदर करें ग्रीर वह पर डेवलपमेंट के काम शुरू करें । क्षाथ ही इन एरियाज में, 💆 फैक्टेड एरियाज में स्पेशल ऐक्शन अला 🛕 वनाना होगा और यह स्पेशल ऐक्शन प्लान डेवलपमेंट एक्टीविटीज से हें चाहिये । इसको डायरेक्ट सेंट्रल गवर्नमेंट से मटट मिलनी चाहिये। प्राप को बजट में 1000-1500 करोड़ का प्रावधान करके बड़ी रकम खर्च करके कोई एक्शन प्लान इंपलीमेंट करना पड़ेगा। इसका इंपलीमेंटेशन राज्य सरकार के भरोसे पैसे न देते हुये, राज्य सरकारों के माध्यम से न करते हुये आप सेंट्रल गवर्नमेंट के माध्यम से अफेक्टेड एरियाज में कराइये चाहे फिर जम्मू-कश्मीर हो, विटर्भ हो, भांध्र प्रदेश हो या मध्य प्रदेश हो । मैं उम्मीद करता हूं कि
गृह मंत्री जी एक मुलझे हुये नेता के
रूप में, हमारे सदन के नेता के रूप
में केन्द्र सरकार में गंभीरता से विचार
करके केबिनेट में निर्णय लेकर अपेक्टेड
एरियाज के लिये कोई स्पेशल एक्शन
प्लान इंपलीमेंट करेंगे और जहां टेरारिस्ट
एस्टीबिटीज बढ़ रही हैं उनको रोकने
के लिये कोई अच्छा मार्ग निकालीं।
मंत्री महोदय ने जो अमंडमेंट टाडा में
प्रस्तुत किया है, में उसका समर्थन करता
हूं और आपने मुझे बोलने के लिये जो
समय दिया है, उसके लिये मैं आपको
धन्यबाद देता हूं।

SHRI SUKOML SEN: Madam, at the outset, I would like to make a point. I had submitted an amendment to this Act and the form in which the amendment was circulated has created some confusion. I wanted that this should be limited to the three States of Jammu and Kashmir, Assam and Punjab. The form in which it was circulated gave an impression as if I wanted the to be extended from four years to six years. What I want from four is to limit this Act to the three States... (Interruptions)...

SHRI S. B. CHAVAN: So you are insisting on the 'B' part of your amendment?

SHRI SUKOMAL SEN: No that is something different. I wanted that the Act should be limited to these three States only.

Madam, I do not understand as to why this Government has come out with this Bill for the extension of the Act for another two years. The Statement of Objects and Reasons does not justify the prolongation of this Act. It says. "In view of the fact that the Act was expiring on the 23rd May. 1991 and the terrorist violence still continued unabated, it was decided to further extend the said Act by

two years." It has been clearly admitted that violence still continues unabated, which means that the Act which has been there for more than four years has failed to achieve its purpose. Not only has violence continued unabated, but it has also escalated in different parts of the country, whether it is Punjab or Jammu and Kashmir or Assam This shows that the Act has failed to checkmate violence. It was Mr. Subramanian Swamy who moved the resolution for disapproval of this Bill. He had been the Law Minister in Mr. Chandra khar's Government when this Ordinance was promulgated. Now, he wants that it should be disapproved and he spoke for some time on it. However, I could not make any head or tail of what he said. Since Mr. Chandra Shekhar's Government had promulgated prolongation of this I would like that this Government at least should come to sanity and withdraw the Ordinance instead of coming to the House with a request that this may be extended for another two years, because the Act has failed in its purpose. What I would say is that, only by relying on force or on Acts like the TADA terrorism in our country cannot be checked. It has been proved amply and proved substantially that these are not sufficient to tackle the situation. For discussing problems of Jammu and Kashmir or Punjab now, we do not have the time. But I would only say that the Government, whether it is this Government or the earlier Government or the Government which was there earlier, did not show any new political approach to tackle the problems that have arisen out of terrorism, particularly in these three States. In Jammu and Kasmir it requires a new approach—a new approach to distinguish between those who want some independent identity in Jammu and Kashmir and those who want that Kashmir should be annexed to Pakistan. between those who stand for a se parate identity and those who want annexation of Kashmir with Pakistan. There is no attempt to sever the two, to separate the two. I say this because problems of different sections of the people require different approaches. there is no approach from the Government side to go to the people who are disgusted with the terrorist activities, people whose avocations have been totally disrupted, whose economic activities, has been shattered, and who are suffering because of the activities of the terrorists. They think that the Government has not the nerve to act and that it has no approach at all towards the problem. do not know how to tackle the situation or how to convince the people and make them come in support of the Government in its efforts to tackle the problem.

In dealing with the problem of Jammu and Kashmir, the Government has treated all the People there on the same footing and, as a result, the alienation that has already started there is widening now and so, the Government is failing to bring the situation under control. A similar thing has happened in Punjab also. We know that in Puniab Pakistan is behind the terrorists. But what is Punjab today? Two years back it was the thing; four years before it was the same thing: and five years before also it was the same thing. So, where is the improvement in the situation in Punjab? Even though the paramilitary forces have been deployed there, even though such Acts have been applied there, there is no improvement. The Government is lacking a new approach, political approach, in tackling this problem and so, the situation is the same today. Even the present Government does not talk of the Rajiv-Longowal Accord for which Mr. Longowal gave his [Shri Sukomal Sen]

life. That accord has been totally forgotten and the political approach has been totally abandoned. The Government is thinking only as to who should be the next Governor, how many paramilitary forces should be deployed and what Acts should be used for curbing terrorism in that State. But there is no political approach to tackle the situation there.

Similar is the situation in Assam also. What is happening in Assam? Madam, the Assam situation is not improving, on the contrary, though the elections were peaceful, after the elections, there was a new spurt violent activities and some people were kidnapped and an engineer, a Soviet engineer, was murdered. But then what is happening in Assam? This Act has been promulgated in the whole of Assam, throughout the State. But, in Jammu and Kashmir where terrorism is much more, it has been promulgated only in six districts of Kashmir and two districts of Jammu. If that is so. why has it been promulgated throughout Assam? Nobody knows. As a result of this the normal political activities, the trade union activities and the activities of the democratic organizations have almost come to a grinding halt. Now, even for holding a rally or taking out a procession, the political parties, the trade unions and other democratic organisations have to take the permission of the Government because this Act is in force in the whole of the State of Assam. As a result, normal activities, normal democratic ac'ivities, have come to a halt. This is not good for democracy, this is not good for fighting terrorism and this is not good for fighting the separatist activities that are going on in Assam. The Government has to have a different approach to tackle the situation there.

Madam, I would like to conclude by saying that the Home Minister, who is sitting here just now, has been repeatedly asked as to what the fate of Mr. Doraiswamy is who has been kidnapped. It is more than a month since he has been kidnapped. Today, Madam, a horrible news has come out in the newspapers that his right hand would be cut off and then every day one limb will be cut off and will be presented to the Governor of Jammu and Kashmir.

Now, what do we find here? Despite the fact that this horrible and sadistic news has come, the Home Minister is sitting here with a stony face, as if nothing is happening and as if nothing has happened at all. What is he going 3.90 P.M. to do. Why for one month he could not do anything for the release of the kidnapped of the Indian Oil Corporation so that people could be convinced that the Government is serious and that the Government means business? But nothing happened. Now, under Act, Designated Courts have been set up in different parts of Jammu and Kashmir, Punjab and Assam. One of the militant: whom these kidnappers want to be released by the Government, appeared on the televi. ion and appealed to the terrorists that Mr. Doraiswamy should be released. But I do not understand one thing. If the Government wants that some negotiations should take place and Mr. Doraiswamy should be released in lieu of some militants to be released by the Government, then the Government should do it, quickly. What they are doing nobody knows. Nobody knows what is in the mind of the Government. You can imagine the agony of the family of Mr. Doraiswamy, you can imagine the countrymen's mind if these things happen and the Government is silent. How can the Government convince the people?

So, Madam, what I want to say in conclusion is that these Acts are not in themselves sufficient to tackle the situation unless the Government rises to the occasion and takes a new

The Terrorist and Disruptive Activities

approach, a political approach to tackle the situation with firm determination and not in a vacillating and hesitant way as the Government is doing now, Madam, what I say is that there is no reason for the prolongation of this Act. Even if the Govendetermined that the ment is Act should be prolonged for twomor years I would definitely demand that this Act should be confined to there States where we are witnessing terrorist violence it should not be applied to other States. It should have a limited purpose and a limited territorial jurisdiction and not applicable of the whole of the country. But I would like that the Government should withdraw this Act instead of further prolonging it because it has failed to serve its purpose.

Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN): Shri Dayanand Sahaynot here; Shri Shanti Tyagi—not here; Dr. Abrar Ahmed.

डा० श्र. रार श्रहमंद (राजस्थान) : मेंडम, यह एक बहुत ही महत्वपूण कानून है, लेकिन इस कानून के दो पहलू हैं और खास तौर से जो लोग इसमें प्रभावित हैं, अगर उनसे मिला जाय, यह बात की जाय, तो वह इन कानून पर बड़ी अच्छी तरह से रोशनी डाल सकते है और कुछ लोगों से मुझे मिलने का मौका मिला है, जो इस कामून से प्रभावित हैं।

इस टाडा एक्ट के जिन दो पहलुम्रों का मैंने जिक्र किया, एक पहलू तो यह है कि यह टैरोरिज्म को मिटाने के लिये बड़ा म्रच्छा कानून है। किसी भी टैरो-रिस्ट को इसके तहल गिरफ्तार करके जैल में रखा जा सकता है, बड़ें लंबे समय तक उसकी जमानत भी नहीं होगी म्रौर उसके डर से दूसरे जो लोग इस रास्ते पर जाने वाले होंगे, उन पर एक तरह की पाबन्दी भी लगेगी. सबक मिलेगा और जिस प्रकार की गतिविधियां भ्राज हमारे मुल्क में चल रही हैं, उस लिहाज से यह बहुत जरूरी है।

लेकिन मुझे दुख के साथ कहना पड़ रहा है कि जिन क्षेत्रों में इसकी बहुत जरूरत है, वहां इनको जिस तरह से लाग होना चाहिये था, वहां तो यह उस तरहें से लागु नहीं । उसमें चाहे कश्मीर, पंजाब, असम, तमिलनाडु के कुछ हिस्से का जिक्र करें, लेकिन ग्राज इसका एक अलग पहलु है जिसको अभी मेरे पूव के माननीय सदस्य बोल रहे थे कि कुछ ऐसे क्षत्र हैं, जहां इसकी म्रावश्यकता नहीं है। लेकिन वहां **इसका** बड़ा प्रभावी ढंग से उपयोग किया 'गया है ग्रौर उसमें थे राजस्थान के **ग्रन्दर** श्रापको एक उदाहरण देकर बताना चाहता हूं कि किस प्रकार **से टाडा** एक्ट के तहत लोगों का हरासमेंट किया गया । मैं इसमें किस व्यक्ति विशेष या सरकार को बीच में नहीं लाना चाहता हुं।

म्राज से दो साल पहले कोटा के **म्रन्दर** एक साम्प्रदायिक झगड़ा हुन्ना । मै उस समय भी संसद सदस्य था । उस सांप्र-दायिक झगड़ होने के ठीक दो दिन बाद मैं वहां गया । उस झगड़ में श्रठारह लोग मरे थ । ग्रद्धारह में से सोलह श्रत्पसंख्यक थ । मरने वाले लगभग सभी पूलिस की गोली से मरेथ. दुकानें जुली थीं, सब ग्रत्यसंख्यकों की जली थीं और उसके बाद पुलिस टाडा एक्ट में जिन लोगों को गिरफ्तार किया, 88 ग्रादमी, उनमें से 87 ग्रल्पसंख्यक ममुदाय के थ । मरने वाले यह पुलिस की गोली से, दुकानें उनकी जलीं और 88 में से 87 ब्रादमी "टाडा" के ब्रन्दर गिरफ्तार हुये । किस प्रकार के लोग गिरफ्तार किये? किसी सब्जी काटने की छरी निकली, किसी के घर पर बकरा जिबा करने की छुरी निकली, किसी के घर पर एक जरा सी बारूद मिली । मैं ग्रापके माध्यम से सरकार से कहना चाहता हूं कि ऋगर किसी के घर मे छोटी सी छ्री निकलती

[डा० अवरार अहमद]

The Terrorist and

है तो उनके लिये ग्राम्जं एक्ट है, थोड़ी सौ बारूद निकलती है तो उसके लिये एकतप्लोसिव एकट है। जो ग्रादमी कोई ग्रात्तकादी नहीं है, दूनिया जानती है यहीं पैदा हुन्ना है, यही छीटे से बड़ा हमा है, यहीं श्रापस में मोहल्ले-पहास के झगड़े के ग्रन्दर यह शरीक उत्तको स्रोप स्रातंकव दो बनाकर टांडा एक्ट में डाल दें, वर्षी तक जिनकी जमानत न हो । उस बान को म्राज दो साल से अवदा हो गये हैं लेकिन उन लोगों भी जनानतें नहीं हुई हैं। उनके घर जम्कर गृह मंत्री जी दिखाएं कि कि। तरह से फाइकशी होती है. उनके बच्चे कैमे भखें मरते हैं ? वह भातंका दी नहीं हैं। मैं भ्राज इम सदन खड़ा हो कर कहना हं, मैने जब-जब जो भी सरकारें स्राई प्रधानमंत्रियों से कड़ा, गृह मंत्री से कहा, मुख्य मंत्रियो से कड़ा लेकिन किसी ने उनके बार में नहीं सोवान सुना श्रीर श्राज तक वह लोग जलों के प्रन्दर बन्द हैं। उन ही पत्नियां विधवाग्रों की तरह जीवन बिता रही हैं, उनके बच्ने भावे मर रहे हैं श्रीर स्कुलों से पढ़ना उन्होने छोड़ दिया है। लेकिन यह ट।डा एक्ट का साया श्रगर उनने जाकर पुछा जाय तो बताइयेगा माननीय गृह स्ती जी कि ट।डा एक्ट इस देश को किस प्रकार को सुरक्षा प्रदान कर रहा है? एक तो टाडा एक्ट का यह पहलू है। ५ सरा, इसमें प्रलिस ने इस प्रकार का रवैश अपनाया है कि जहां-जहां भी प्रकार के छोटे-मोटे सांप्रकायिक सगडे हो जाते हैं फीरन टाडा एक्ट के नःम से लंबी-लंबी लिस्ट बना लेते । रात में सिपाही शरीफ लोगों के भर जाते हैं श्रीर कहते हैं कि gम्हारा नाम उस झगड़े के ग्रन्दर है। लाइये दस हजार, पांच हजार, पांचीस हजार या पचास हजार मौर इस प्रकार लाखों हपये बटोरते हैं । बटोरने के बाद द्परे दिन कहते हैं कि श्रब श्रापका नाम हमने हटा दिया। यह कुछ प्रौतों मे, मुख जिलों में, कुछ जगहों में इस हाका एक्ट का इतना दुरुपयोग है कि सामान्य लोगों का जीना दूभर हो गया

है । श्रभी कांग्रेस का एक शिष्टसंडल जब पीलीभीत गया ग्रीर उस पीलीभीत कांड के बारे में हम लोगो से बात, कर रहे थे तो पीलीभीत के ग्रन्दर जो कुछ हुन्ना, सो हुन्ना, लेकिन बहुत सारे लोग ऐसे मिले जिन्होंने बताया कि साहब, हम इस हिन्दुस्तान में जी तो रहे हैं, हम यह नहीं कह सकते कि इस ग्राज्य हिन्द्रस्तान में जी है हैं। एक ने मार्च का किस्सा बताया । 14 साल का बच्चा जो स्कूल से श्रा नहीं यकड़ कर टाडा एक्ट में उसको कर दिया गया। उसका भाई 16 साल का उसको पकड कर टाइ। एक्ट बन्द कर दिया गया उसका बाप उसके चाचाओं ने अपने आपको पुलिस को हैंडग्रोवर किया कि इन बच्चों की छोड़ दो, उन्होंने क्या बिग हा है. तो उनको भी बन्द कर दिया गया श्रीर प्रकार छ: ग्रादमी बन्द हैं जो श्रपनी रिपोर्ट के श्रादर मब्सिट किया ग्रीर ग्रा कर भी बताया। यह तो एक किस्सा है इस तप्ह कं न मालम कितने लोगों को टाडा एक्ट में, इस पुलिस के लोग हैं, वह जो तरह कें डाल ਲੈਂ देते । टाडा एक्ट को हमने देश को बचाने के लिये बनावा. विध्वंसकारियों से बचाने के लिये बनाया, विध्वं सकारियों के खिलाफ बनाया, लेकिन इसलिये तो नहीं बनाया कि पुलिस की एक एसा इथियार मिल जाए कि जिससे उनका भ्रान्ताचार बढ़े, जिससे बेईमानी बढे, जिससे भ्राम लोगों का रहना दभर हो जाये । तो श्राज यह मैंने कुछ श्रापको उदाहरण दिये हैं। लेकिन बहुत तरह के हालान है जो देश सार इस के सामान्य हिस्मों में मामूली से झगड़ों अन्दर पुलिस टाडा एक्ट को काम में लेती है, छोटे मोटे सांप्रदायिक झनहो पुलिस टाडा को काम में ग्रन्दर शरीफ लोगों को जो उस के श्रन्दर इन्वाल्व नहीं होते है, उनको टाडा एक्ट में डाल देती है। तो माननीय गृह यंत्री जी ऐसे केसेज की क्राण जांच करवायें, जो निर्दोध लोगों की टाहा एक्ट में बन्द करने का ग्रीर पुलिस

Bill, 1991-Passed

में टाडा एक्ट को ग्रनने भ्रत्टाचार श्रीर वेडिमानी का माध्यम श्री साध्य बना लिया है, उसके छाप समान्त करायें। उसके श्रलावा श्रांप टाइर एक्ट रखते हैं. टाडा एक्ट के समय का विस्तार करते हैं, उन प्रतों में धाप टाड़ा एक्ट को लाग् करते हैं जहां पर टैरोरिस्ट एक्ट-विटीज जोरों से हैं, यह वास्तव मे यह टरोरिस्टो पर लागू होता है, तो म श्रापका स्वागत करता हूं इस एक्टि का स्वापत करता हुं लेकिन जहा प्रतिस ने इसको अपने भ्रष्टाचारका माध्यम बना लिया शरीफ लोगों का बद करने का माध्यम बना लिया या कुछ सब्जी काटनेकी छुरो या चाक् मिलने ५र या बारुद मिलने पर लोगों को दिया जाता है तो वहा यह लागु नहीं होना चाहिये।

ध्रम्यवाद ।

SHRI GOP ALSINH G. SOL-ANKI (Gujarat): Thank you, Madam I would bring some particular measures which are reflected in the society because of the introduction of this Bill right from 1987. This is particularly the result of the first blood which was tasted by the past Government in 1975 during the reign of Emergency.

They introduced MISA in 1976. Thereafter in 1987, with a view to retain their power this particular Bill was brought in. This Bill ought not to have been brought or introduced, looking to the laws of the land which were sufficient to meet the terrorist activities. This Bill was introduced so that the people are put behind the bars and the Government need not explain to them why they have been put behind the bars. Not only that but I would say some thing more than that. The Government promised to control the situation prevailing in many parts of the country within a span of two years, which they failed. This Act was Further extended but the Government could not do anything. If you look at the position of Punjab, you

will find that the terrorist activiiea are on the rise endangering humtep lives in spite of the presence of SRP CRP and the police. People whether they support or oppose the terrorists are being slaughtered for no reasons But the Government has become h.lless. If you look at the position of Kashmir also, we can say that there is nothing like law and order. In Andhra Naxalite activities are still there. If we compare the number of arrests in various States, including Assam, with the number of arrests in Guiarat, the position is quite shameful for the State of Gujarat which is my own State.

This Act is applicable only where the Government machinery or administration has failed to maintain law and order and for that, areas have to be notified like Punjab, Kashmir and Assam but not Gujarat. You will be surprised to note that in Gujarat upto 1936, 1937 persons were arrested, while in Punjab 3625 persons were arrested. In Gujarat, up to 1989, 4031 persons were arrested, while in Punjab 2146 persons were arrested. And up to September 1990, in Gujarat 1697 persons were arrested while in Punjab there were only 982 persons were arrested.

I recollect the statement given be the Chief Minister of Gujarat in November, 1930 of the press: "Though there is no applicability or no possibility of the application of this Act, though we are compelled to apply this Act in case of persons arrested in Gujarat." It is a very shameful act on the part of the Government that not only this TADA Act was politicalised but the people in Gujarat had to suffer a lot.

Further, Madam, I would like to bring to the notice of the House that under this particular Act the onus of proof lies with the accused. Whereast under the other laws, it lies with the prosecution to prove the gusedbuthera

[Shri Gopal Singh Solauki] prove his innocence if he wants to get acquitted. Not only that, under this Act, the procedure of getting a bail is also precarious. It is not challengeable even in the Supreme Court. Once prima facie it is held by the designated court that the persons is involved or if the person is arrested on prima facie having committed the offence, the person under TADA is not released on bail, and cannot appeal whereas under other laws, the accused may go in for appeal before the High Court or the Supreme Court, but by an interlocutory order, he cannot go even before the Supreme Court, under TADA. Therefore, there is a serious Curtailment of the rights and this requires to be amended. I would say that even at the introductory stage this TADA was not at all required; the existing law of the land was enough to meet with terrorist activities. Thank you.

कुमारी सईदा खातून (मध्य प्रदेश): माननीय उपसमाध्यक्ष महोदया, मैं मंत्री जी द्वारा लाए गए भ्रातंकवादी ग्रौर विध्वंसक कियाकत्प मधिनियम, 1987 का संशोधन करने वाले विधेयक पर ग्रपना समर्थन पेश करती हैं सरकार का ध्यान कुछ बातों की तरफ दिलाना चाहती हूं। देश में बढ़ता हुआ ♥श्रवाद श्रौर नक्सलवादबेशक श्रब इस देश के लिए परेशानी का पायस बन गया है। पंजाब, कश्मीर, असम तमिलनाडु में बढ़ता हुआ उग्रवाद श्रीर मध्य प्रदेश, महाराष्ट्र में बक्ता नक्सलवाद और बिहार, उत्तर राजस्थान ग्रौर गुजरात श्रॉद ऐसे राज्य हैं, जहां पर ग्राए दिन संप्रदायवाद फैल रहा है। इन सब के पीछे राजनीतिक, म्रायिक, धार्मिक ग्रौर वेरोजगारी करण सबसे अग्रणीय हैं। इन्हीं कारणों की वजह से भ्रौर खासतौर पर मंहगाई इसमें सबसे बड़ा कारण है। महगाई इस देश की इतनी बढ़ी हुई है, जिसके बारें में हमने पिछली बार बजट पर भी श्रपने विचार पेश किए थे। तो मंहगाई और बेरोनगारी के कारण अप्रणीय दिखाई देते हैं।

महोदया, मैं मध्यप्रदेश के बालाघाट जिले से बिलोंग करती हूं, जहां पिछले दिनों ही नक्सलवादियों ने पूलिस की एक जीप को उड़ा दिया था ग्रौर नौ पूलिस जवानों की निर्मम हत्या कर दी थो। म्राए दिन मध्य प्रदेश में, म**हारा**ष्ट् में बढ़ता हुन्ना न तसलवाद इसी बात का सब्त है कि वहां पर जो बड़ेबड़े बांध बनाए गए यो कारखाने लगाए उससे वहां के ग्रादिवासी खानाबदोष की जिंदगी वसर कक्ते हैं। पहाड़ी जाकर अपनी छोटी सी झोपड़ी, झुग्गी झोपड़ी बनाकर रहते थे, उन भ्रादि-वासियों को उनकी झोंपड़ियों से हटाकर, दूसरी जगह न बसाते हुए, बैधरबार कर दिया गया भ्रौर उस जगह बड़ेबड़े कारखाने इत्यादि लगाए गए। तो मेरा माननीय गृह मंत्री जी को एक सुझाव है, जो मैं बताती हूं, कि पहले उनकी बसाइये श्रीर फिर बाद में हटाइये। देश के विकास के कार्यक्रम जरूर चलाइये, लेकिन उन डेम भ्रीर खदानों में बेरोजगार बच्चों को रोजगार दीजिएगा क्योंकि नक्सवलाद जो है यह इसलिए बढ़ा है कि खाली दिमांग शैतान का घर होता है श्रीर पेट की श्राग से इंसान तड़प कर कुछ भी करने की श्राग बढ़ जाता है, हथियार उठा लेता है। इस मंहगाई के जमाने में जब खाने को कुछ नहीं मिलता तो लोग गोलीखाने से भी नहीं डरते ग्रौर इस तरह उग्रवाद श्रीर नक्सलकाद को बढ़ावा मिलता है। तो मेरा सुझाव यही है कि उन युवकों को जो बरोजगार हैं, उन्हें रोजगार के श्रवसर पहले मुहैया करायें क्योंकि जैसा मैंने कहा खाली दिमाग शैतान का घर होता है।

इसके ग्रलांवा, उपसभाध्यक्ष महोद्या, जो धार्मिक उत्माद छिड़ता है, जो संप्रदायवाद फैलता है तो उसके तहत जैसे राजस्थान, उत्तर प्रदेश ग्रादि बड़े-बड़े राज्य हैं, वहां पर यह टाडा एक्ट का बड़ी जोरदारों से खैरमकदम किथा जा रहा है श्रीर उन लोगों को गिरफ्तार किया जा रहा है, जो बेकसूर हैं। ग्रमी राजस्थ के रामनारायण वर्म के एक

प्रश्न के लिखित उत्तर में राजस्थान के गृह मंत्री ने विधान सभा में जानकारी वी, जिसमें 3 व्यक्तियों को, 18 साल की भागु से कम बताते हुए गिरफ्तार किया गर्या है। धौर बाद में डेजुग्नेटिड कोर्ट, ग्रजमेर में मेडिकल के ग्राधार पर इन्हें 18 साल से ऊपर माना गया। गिरणतार व्यक्तियों में से खास तौर से, उतकी जो सूची सदन में रखते हुए गृह मंत्री ने अत्रना उत्तर दिया थाँ-राजस्यान की बात बता रही हूं मैं-तो उसमें कई व्यक्तियों के पास ऐसे प्रमाण थे कि 178 व्यक्ति उनमें से बेकसूर गिरफ्तार किए गए थे जिनके पास कोई हथिपार भी बरामद नहीं हुन्ना था। राजस्थान प्रदेश कांग्रेस के ग्रल्पसंध्यक प्रकोब्ठ का भी एक प्रतिनिधि मंडल मार्च के महीने में मुख्य मंत्री जी से मिला था श्रीर "टाडा" कानन के ग्रंतर्गत गिरफ्तार निर्दोष व्यतियों को शीझ रिहा करने की मांग की थी। गृह मंत्री जी ने भी लिखित उतर में विधान सभा में स्वीकार किया था कि "टाडा" एक्ट के ग्रंतर्गत गिरफ्तार 228 व्यक्तियों में से 178 के पास कोई हथियार ग्रीर श्रौर विस्फोलक पदार्थ बरामद नहीं हुए थे। तो माननीय गृह मंत्री जी से मेरा एक विनम् आग्रह है कि जिन-जिन स्टेट्स में ऐसे बेकसूरों को गिरफ्तार किया गया है, उनको हाकाल छोड़ा जाए। जिनके पास आपको कोई हथियार बरामद नहीं हुए, कोई सबुत ग्राप बरामद नहीं कर पाए, तो ऐसे लोगों को गिरफ्तार करके ढाई-ढाई, तीन तीन साल तक रखने में श्रापको क्या मजा थ्रा रहा है ? तो उन लोगों को पहले भ्राप छुड़वाइये भ्रीर हर स्टेट से श्राप ऐसी एक लिस्ट मंगायें कि "टाडा" एक्ट के तहत किन-किन लोगों को गिरफ्तार किया गया है श्रीर जो लोग बेकपूर साबित हो रहे हैं, उनको नत्काल छोडा जाए।

ब्रापने मुझे बोलने का मौका दिथा, इसके लिए मैं स्नापकी शुक्रगुजार हुं। धन्यवाद ।

श्री ईश दत्त याह्य (हरियाणा) : उपसभाध्यक्ष महोदया, देश में फैली

ग्रातंकवादी हिंसा के **कारण पैदा** हुई भ्रमामान्य स्थिति से निबटने के लिए म्रातंकवादी ग्रीर विध्वंशक क्रियाकलाप (निवारण) (संशोधन) विधेयक, का घोर विरोध करताहं।

मैडम, यह कानन सन् 1987 में बना था। पहले 1987 में एक अध्यदेश लाया गया स्रोर फिर 24 मई, 1987 से इसे अधिनियम का रूप दे दिया गया दो वर्ष कं लिए । फिर 23 मई, 1989 तक बढ़ाया गया स्रीर उसके बाद 23 मई, 1991 तक बढ़ाया गया । फिर सरकार ने अध्यादेश जारी किया 2 मई को ग्रीर ग्रव सरकार चाहती है कि ध्रमले दो वर्ष के लिए इसे फिर बढ़ा वियाजाए।

महोदया, मेरा ऐसे कानून में कोई विश्वास नहीं है क्योंकि इस देश के ग्रंदर ऐसे अनेक कानून हैं जिनके ग्रंतर्गत अपराध को रोका जा सकता है, अपराधी को दंडित किया जा सकता है। इस कानून से, जो चार साल पहले बना उग्रवाद की, पंजाब की, असम की, कोई समस्या हल नहीं होगी । ज्यों-ज्यों दवा की मर्ज बढ़ता ही गया । जैसे-जैसे इस कानून की अवधि को अप बढ़ाते गए, श्रातंकवाद, पहले जो पंजाब में शुरू हुआ था, स्राज दूरे देश के अंदर इसका विस्तार हो गया है-च है असम हो, चाहे आन्ध्र प्रदेश हो, देश का कोई हिस्सा देख लीजिए । ग्रमम में विदेशी इंजीनियर की अपहरण करके हत्या हुई, दुरस्वामं, र्जा का प्रकारण _{दे}रे देश के मामने है भीर हमारी सरकार, केन्द्र की सरकार बेबर्स, की हालत में है। सरकार के पास कोई उपाय नजर नहीं श्राता दुरैस्वार्म। र्जा र्वा म कित के लिए। इसलिए, महोदया, में इम कानून का विरोध करता हं, इस बिल का विरोध करता है।

इस देश में कड़े कानून बनाने के बहुत एक्सपेरिमेंट किए गए। जब अंग्रेजों का राज था, इस देश में रोलट एक्ट बना स्रीर उसमें उसका मूल सिद्धांत था-नो दर्लाल, नो प्रपील, नो वर्काल । कुछ नहीं किया जा सकता था। लेकिन [श्री ईश दत्त यादव]

The Terrorist and

जो लड़ाई थ्रं, उसे काले कानून से नहीं दबाया जा सका । लेकिन जो लड़ाई उसको उस काले कानून से नहीं दबाया दूसरा एक्सपेरिमेंट इसं, पार्टी की, सरकार ने सन् 1975 में किया। स्रांतरिक सुरक्षा अधिनियम लगु करके हम सब लोग जो विपक्ष में हैं उनको 18-18 महीते श्रापने जैल में डाला । नर्ताजा क्या हुम्रा उस कानून से ? स्रापका प्रे देश को कारागार बनाया था तो ग्रापका पर देश से सफ़ाया हो गया। जब आपने मीसालाग किया था और 18 महीने के अ. दर आपने देश को कारागार बनाया तो आपका सफाया हो गया। कानून तो इस देश में अनेक हैं, उन कानूनों के जरिये आप निबटने का प्रयास करिये ग्रीर ग्राप इसका अध्ययन करिये कि देश के अंदर उग्रवाद क्यों बढ़ रहा है? केवल खालिस-तान कं, मांग को लेकर के नहीं, उग्रवाद बढ़ने पर श्राप विचार करिये कि देश कि स्रंदर क्यो बढ़ रहा है ? मेर्र, राय में महोदया, देश के ग्रंदर जो बेकार, है, गर्रार्ब, है सरकार बेकार्रा ग्रीर गर्रार्ब, र्क, समस्या को जो हल नहीं कर पा रई। है, यह उग्रवाद बढ़ने का मुख्य कारण इसके पंछि नजर स्राता है। एक समय या देश के भ्रंदर जब पूरा देश गरं। ब था। ग्रन्न के मामले में देश के हालत खराब थी। उस समय पंजाब श्रीर हरियाणा चाहे एक रहे हों, चाहे अलग हो गये हों देश के स्रंदर सबसे ज्यादा ग्रम उत्पादन इन दोनों प्रदेशों में होता था। पूरे देश की समस्या हल करने के लिए अन्न उत्पादन होता था। भ्राज वह स्थिति नहीं है जो पहले पंजाब की थी, जो पहले हरियाणा की थी। स्राज वहां का नौजवान बेकार हो गया है, श्राज पंजाब स्रीर हरियाणा के उद्योग धंघे भी प्रभावित हैं। शिक्षा प्राप्त करने के बाद जब नौजवान बैकार हो गये तो उग्रवाद का वहां से जन्म हो गया । श्रापको सोचना पड़ेगा कि देश की ग्राधिक स्थिति का किस तरह से समाधान किया जाये? भ्रापने जो बजट प्रस्तुत किया है, मूझे उससे बड़ी निराशा हुई है । उसमें भी कोई ऐसी व्यवस्था नजर नहीं भा रही

है जिससे देश की श्राधिक स्थिति में ग्राप कोई सुधार ला सकें। महोदया, देश की शिक्षा प्रणाली में भी श्रापको सुधार करना पडेगा। शिक्षा प्रणाली भी क्रापकः दोष्रणं है भीर इस शिक्षा प्रणाला से कोई लाभ नहीं है बल्कि बैकारी बढ़ने वालं है। सूर ग्रीर सुलसं कं कवितायें पढ़ करके या इस पर विवेचन करके या श्रकबर श्रीर बाबर का इतिहास पढ़ करके युनिवर्सिटी ग्रीर कालिज से जब नीजवान बाहर निकलता है तो उसको कहीं नौकरो नहीं **मिलता, रोजी भ्रौ**र रोटी नहीं मिलता श्रीर फिर जब घर से वह निराश हो जाता **है, नौकरा नहीं** मिलता. उसकी जीविका की समस्या नहीं हल हो पाती नो उसको कोई न कोई गुलत रास्ता ग्रह्यार करना पड्ता है। में चाहुंगा कि सरकार इन सब पहलुक़ों पर गंभीरता से विचार करे कि उग्रवाद जन्म कहां से लेता है, बढ़ता कहां से है, इसको रोकने के लिए इसका तरीका क्या हो सकता है ?

महोदया, सरकार ने नई इण्डस्ट्रियल पोलिसी की घोषणा करदी है स्रोर द्वाज इस सदन में इस पर चर्चा भी होने वाली है। मैं एक चीज कहना चाहता हं कि इस देश की बैकारी का, गरीबी का स्रोर बेक़ार नौजवान जो फरटेट हो करके अपराध में लिप्त हो रहा है उसकी समस्या हल करने के लिए कंवल मान्न तरीका है जिसको महात्मा गांधी ने कहा था-लघु उद्योग, स्माल स्केल इण्डस्ट्रीज । इसके लिए सरकार को प्रयास करना पड़ेगा। लेकिन जो नई श्रीद्योगिक नीति है, उस भौद्योगिक नीति में लघु उद्योग को प्रश्रय नहीं दिया गया है। सरकार ने इस वर्ष का जो बजट प्रस्तुत किया है, उस बजट में भी लब् उद्योग के लिए जो ग्रादमी बैकार हैं, नौजवान हैं, गांव का रहने वाला है उसके लिये कोई सम्चित व्यवस्था नहीं की गई है। मान्यवय, इसलिए में ब्रापके माध्यम से सरकार से निवेदन करना चाहता था कि देश की बेकारी का, गरीबी का निवारण करने है लिए जब तक भ्राप व्यवस्था नहीं करेंगे, शिक्षा प्रणाली में जब तक श्राप सुधार नहीं करेंगे तब तक इस देश में उपवाद

बढ़ता रहेगा, चाहे इस कानून की अवधि श्राप बढ़ालें श्रीर चाहे इससे ज्यादा सस्त ग्रीर कानून बनाले, लेकिन उग्रवाद इस देश से खत्म होने वाला नहीं। श्रतिमं चीज जो मैं श्रापसे निवेदन करना चाहता हूं वह यह है कि इस सदन में भ्रोर उस सदन में बराबर बहस चली है कि मौजूदा हालात में इस उप्रवाद को समान्ते करने के लिये, पंजाब भौर असम की समस्या को हल करने के लिये श्रापको राजनीतिक हल ढुंढना पड़ेगा, विपक्ष के लोगों को साथ लेकर चलना पड़ेगा लेकिन मैं समझता हूं कि डेढ़ महीने से ज्यादा हो ग्या इस प्रकार सरकार को श्राये हुये, इस डढ़ महीने के अन्दर उग्रवाद को समाप्त करने के लिये श्रीर उग्रवाद पर काबू पाने के लिये सरकार ने केवल यही बिल प्रस्तुत किया है। हो सकता है कि मेरी जानकारी सही ने हो लेकिने श्राज तक माननीय गृह मंत्री जी ने या भारत के प्रधानमंत्री जी ने या कांग्रेस पार्टी की सरकार ने कभी भी विपक्ष से इस संबंध में कोई सलाह-मशविरा नहीं किया है कि देश के ग्रन्दर जो उग्रवाद बढ़ेरहा है, उससे निपटने के लिये क्या प्रयास किये जायें ? इस तरह का कोई प्रयास सरकार ने नहीं किया है।

महोदया, मैं एक चीज भौर कहना चाहता हूं । समाजवादी जनता दल की सरकार इसके पहले थी ग्रौर उसके प्रधानमंत्री श्री चन्द्रशेखर जी ने उग्रवाद को समाप्त करने के लिये प्रयास किये थे। राष्ट्रीय मोरच की सरकार जो पहले थी और जिसमें हम भी शामिल थे, उसमें यह हिम्मत नहीं थी लेकिन इस देश के महान नेता चन्द्रशेखर जी ने साहस किया था भौर पंजाब के ध्रन्दर चुनाव कराने की घोबणा की थी। पंजाब में चुनावों की तिथि निश्चित हो गई थी ग्रीर जितनी फोर्स की जरूरत थी, वह सारी फोर्स सरकार ने पंजाब में भेज दी थी। चुनाव की सारी तैयारियां हो गई थीं। बीस घंट शेष रह गये थे। लेकिन वहां के राज्य-

पाल को कंसल्ट नहीं किया गया, जो वहां के सबसे बड़े प्रशासक थे श्रीर इस बारे में राज्यपाल महोदय का बयान बहुत बार पढ़कर सुनाया गया। मैंने भी सुनाया । भोर के तीन बजे जब राज्यपाल महोदय गहरी निद्रा में थे उन्हें जगाकर बताया गया कि पंजाब में चुनाब स्थगित कर दिये गये है। नयों स्थागित कर दिये गये ? माननीय चन्द्रशेखर जी चाहते थे कि पंजाब में जनता की च्नी हुई सरकार **श्राजाय**। सन् 1987 से ग्राप वहां चुनाव नहीं क्रांचा सके । सन् 1987 में बरनाला की सरकार बर्खास्त की गई थी किन्त् श्राप वहां चुनाय कराने का साहस नहीं कर सके। मेरा तो यह आरोप है सरकार उग्रवाद को बढ़,वा दे रही है। श्रगर पंजाब में चुनाव हो गये होते, वहां एक लोकप्रिय सरकार श्रा जाती तो यह श्रच्छा काम होता । चाह किसी दल की सरकार वहां थ्रा जाती... (ध्यवधान)

श्री नरेश सी० पुगलिया: कितने लोगों को वहां मरवा दिया भ्रापने... (ध्यवधान)

श्री **ईश दस यादव :** तो श्रगर पंजाब में चुनाव हो गये होते श्रीर वहां एक लोकप्रिय सरकार बन गई होती तो भ्रापको इस कानून की समयावधि बढ़ाने की भ्रावश्यकता नहीं पड़ती। भ्रसम में चुनाव हो गये, वहां उल्फाका जो श्रादोलन है सरकार उसे समाप्त करने का प्रयास कर रही है। इसी तरह से श्रगर पंजाब में सरकार बन गई होती तो वह उस समस्या को सुलझाने का प्रयास करती। उस दिन तक तो श्रापकी सरकार बनी नहीं थी इसलिये मेरे पास कोई प्रभाव नहीं है लेकिन मुझे यह शंका जरूर है कि श्राप लोगों ने पंजाब में चुनाव को स्थगित करवाया श्रोर मुझ यह शंका इसलिये है कि श्राप तो चुनाव का मैदान हार गयेथे श्राप का कोई उम्मीदवार पंजाब में चुनाव लड़ नहीं रहा था ग्रीर यहां लोकसभा में भाप बहुमत में नहीं थे भ्रौर श्रापको धपना बहुमत साबित करना था, यही (श्री ईश दत्त यादव)

कारण हो सकता है, जिसकी वजह से ग्रापने पंजाब में चुनाव स्थगित करवा दिये । पंजाब का चुनाव ग्रगर हो, गया होता, तो भ्राज से डेढ़ महीने पहले ही हो गया होता, तो वहां की स्थिति में सुधार हो गया होता । मैं ग्रपने नेता चन्द्रशेखर जी को हृदय से धन्यवाद दे_{ता} हूं कि उन्होंने पंजाब के भ्रन्दर चनाव करने के लिये पहल की । लेकिन ग्राप लोगों को कायर तो मैं नहीं कह इसमें भ्रापको चालबाजी रही होगी कि पंजाब के चुनाव को स्थगित कर दिया।...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please conclude now, Mr. Yadav, have taken a lot of time.

SHRI ISH DUTT YADAV : I am concluding, Madam, I will not take more than a minute.

राज्यपाल जिसकी ग्रन्दर है, संविधान के ग्रन्दर गरिमा होती जब उनको जगाकर कहा गया कि भ्राप का सारा परिश्रम, श्रापकी सारी याचना पंजाब की जनता से शांतिमय ढंग चुनाव होना चाहिये, बेकार हो गर्यो । तीन बजे जब उनको जगाया गया श्रीर **संवैधानिक** बताया गया तो उस को इस घोषणा से बहुत टेम पहेंची **ग्रौर उन्होंने राज्यपाल पद से इ**स्तीफा दिया । श्राज मैंने समाचार पत्नो में पढ़ा कि वहां नये राज्यपाल जा रहे हैं। येशभ लक्षण ग्रगर इस तरह से रवैया तानाशाही चलता रहेगा तो समस्या होगी ।

इहीं शब्दों के साथ मैं जो विधयक उसका विरोध प्रस्तुत किया गया है, करते हुए सरकार से मांग करता हूं कि ग्राप इसको गंभीरता से इसका राजनीतिक हल निकालिये, बेकारी श्रीर गरीबी की समस्या को श्राप हल कीजिये तो बहुत कुछ उग्रवाद पर नियंत्रण पाया जा सकता है। धन्यवाद।

DR. NARREDDY THULASI REDDY (Andhra Prades): Madam,

I start with a Telugu proverb; Rogani kante chikitsa pramad a karam That means, the treatment is worset han the disease, So, TADA is like that. Therefore, at the very outset itself I strongly and vociferously protest and oppose this Draconian, diabolical, cruel and black Bill.

Madam, this law should be resorted to, this law should be used very, very rarely and very very cauliously, just like Brahmastram, just like Nagastram, just Gandeevam, but nowadays it is being used very casually, very, commonly, very frequently. Madam successive extensions of the law by the successive Government clearly indicate that they had failed in controlling terrorism through TADA. So, TADA cannot control terrorism not only in Punjab and Kashmir but anywhere else in the country. It is only political, social and economic reformation in a calm and conducive atmoshere which can do it. That is the only solution for controlling terrorism.

Madam, recently at a reception given in honour of the honourable Home Minister by Jathedar Rachpal Singh, the Honourable Home Minister said that he would try to bering Punjab Sikhs back into the national main Stream by political dialogue, with love, amity and brotherhood, Yes, I welcome this, Madam, the previous Governments also said the samething but they failed. Here I am asking one question; If the attitude of the Government is such, then where is the necessity for bringing this Bill to the House today? I want a clarification to this from the honourable Minister while he replies to the debate.

Madam, this law is used indiscriminately in so many States so many times, This was abused, this was misused, so many times. Most of the time it was used against innocents, it was used against political activists and trade union activists. Some times it was used even in petty theft cases

Madam, it was misused. There are so many evidences regarding Gujarat. In Punjab alone, according to a statement by the Government, last year nearly 2,194 Punjab Sikhs were killed by the security forces. Out of them, the Government has released the names of only persons. The remaining persons were called generally as suspected terrorists. Madam, I am asking; Without mentioning the names, wthout knowing the names of the people, how can the Government call them as suspected terrorists? Even out of the 200, the Government, the security forces handed over only 20 bodies to the nearest relatives, that too only after tremendous public pressure. So, we can see how this Act was misused.

Madam, this cannot control the terrorists because the terrorists know how to deal with the Government, how to deal with the security forces, how to deal with the police; how to deal with the TADA Act, They know how to escape, They know how to teach, So, this is mainly used against innocent people.

Madam, this is a protective shield for the police people to hide their inefficiency. This is a boon for the police presonnel and corrupt people to mint money like anything It is easy for the police people to because according to the do so ordinary law they have to file a charge-sheet within three months but according to this TADA Act they can file it within a year. So, this is a protective shield for the police people.

Madam, under this law there are designated courts. An accused can appeal to the designated courts. If he is refused, he can not go to the High Court, and he has to appeal to the Supreme Court. I am asking: Is it possible for a common man to

approach the Supreme Court? Is it not costlier? This is against the golden principle of justice. What does it say? According to the golden principle of justice, a person continues to be innocent until he is proved to be quality. This Bill is against this golden principle of ius'ice.

Madam, even the imperial rulers. colonial rulers did not resort to this kind of laws, Even in those days terrorism was there, but they did not resort to this kind of laws. Let us recall the Rowlatt Act. What happened? I can say that this is more dangerous, more harmful than the Rowlatt Act. Even for that, our ancestors, our freedom-fighters, our great leaders protested and fought against the Rowlatt Act. Let us recall the tragic incident of 1919, that is, the Jallianwala Bagh incident.

We are seeing all this. Still we are implementing this law. Unfortunately, today there is no Mahatma Gandhiji, there is no Rabindranath Tagoreji. That is why these things are happening nowadays.

Madam this is against the Fundamental Rights. This is against the human rights. This is against the civil tights. In international for a there are various charges against India that India is violating the civil rights. Why is all this happening? It is because of the existence of these laws. These laws are damaging the image of our great country.

Madam, in the year 1989 while replaying to this Bill the then hon. Minister of State for Home Affairs said that he hoped that a day would come when there would be no necessity of this Bill. Today, I think, that day has come. That is today. So. the sooner we put an end to this, the better would it be for us.

A.) (I Ri

[Dr. Narreddy Thulasi Reddy]

Madam, I am concluding again with a Telugu proverb:

"Thappulucheyuta Manava Lakshanam; Sarididdu-konuta Vivekavanthula Lakshanam", That means;

To err is human, but to correct is the character of a clever man. So, Madam, this day, in the fair name of our country, as champions of civil rights let us not enact this Amendment. Its enactment would blemish our statute book.

Thank you, Madam.

श्री सुरेश पचौरी (मध्य प्रदेश) : माननीय उपसभाध्यक्ष महोदया, ब्रातंकवा:दी ग्रौर विध्वंसक क्रियाकलाप (निवारण) (संशोधन) विधेयक 1991 के समग्धान बोलने के लिये मैं खड़ा हुम्रा हूं। महोदया, यह बहुत दुर्भाग्य की बात है कि जहां आजादी से पहले हमारे देश को परतंत्रता की बेडियों से मुक्त कराने के लिये रेवोल्युश**र**ी स्टेस उठांये जाते श्राजदी के बाद इन रेबोल्यशनरी स्टेप्स को एक ग्रलग नाम दे दिया गया है ग्रौर इसमें बहुत हद तक ग्रातंकवादी गतिविधियां शामिल हो गई हैं। मुझे इस सदन के एक सम्मानित सदस्य की बातें म्रा रही हैं। श्री यशवन्त सिहा याद यहां मौजूद हैं। उन्होंने एक वार यहां जालियांवाला बाग का जिक्र किया था ग्रौर उन्होंने कहा था कि **रौ**लेट ऐक्ट के तहत वह कार्यवाही की गई थी स्रौर जनरल डायर के निर्देश पर उस समय जो लोग वहां श्रांदोलन में भाग ले रहे थे, उन पर जुल्म और सितम ढाये गये थे । कुछ ऐक्ट इस तरह के आये हैं कि उनकी ग्राड़ में कई बार वह सब कार्य-बाही हो जाती है, जिन कायवाहियों की अपेक्षां ग्राम जनता नहीं करती। यद्यपि श्रातंकवाद शब्द श्रपने श्राप में एसा शब्द है कि इस शब्द का उल्ख भी कभी हम लोगों के द्वारा न किया ए सी हम लोग कल्पना हैं क्योंकि आतंकवादी हिंसा में विश्वास करते हैं, ख़न-खराबे में विश्वास करते हैं, स्मर्गीलग में विश्वास करते हैं, फैले भ्रौर श्रव्यवस्था देश में ग्रराजकता वे इसमें यकीन रखते हैं। इसलिये निश्चित रूप से उनकी गतिविधियों बहुत भ्रावश्यक है भ्रोर श्रंकुश लगाना बात को महेनजर रखते हुये 24 1987 को एक श्रधिनियम जारी हुआ, दो वर्षों के लिये। उस समय यह पॅरिकल्पना की गई थी कि इन गतिविधियों श्रंकृश लगेगा। लेकिन दुर्भाग्य से इन वर्षों की ग्रवधि में हम उस तरह सफल नहीं हो पाये जिसकी हमने थी । इसलिये फिर कामना की 1989 को इसका समय बढाया गया ग्रौर फिर 23 मई, 91 को ग्राज हमारे सामने प्रस्तत है। महोदया, संबंध में मैं यह कहना चाहता हूं 8 जनवरी, 1991 को एक ग्रतारां-कित प्रश्न के उत्तर में बताया गया कि श्रांध्य प्रदेश में 925, ग्ररूणाचल प्रदेश ग्रसम में 267, गुजरात में 1937, मध्य प्रदेश में 92, महाराष्ट्र में 166, मणिपुर में 193, पंजाब में 3685 श्रौर वेस्ट बंगाल में 457 लोग गिरफ्तार किये गये। महोदथा, इसमें जो सबसे चौंकाने वाली फिगर है, वह गुजरात की है। पंजाब में स्नातंकवादी गतिविधियां हैं, इससे कोई इंकार नहीं करता । लेकिन गजरात, जो महात्मा गांधी का राज्य है, में विश्वास करता हंकि जहांकेलोक शांतिकेपुजारी थे, उस प्रदेश में इतने लोगों की गिरक्तारी निश्चित रूप से चौंकानेवाली है। तो हुमें इस बात पर गौर करना पड़ेगा कि ऐसी क्या वजह है जिसके कारण इस तरह की गति-विधियां इन प्रदेशों में बढ रही हैं। जहां हम त्रातंकवाद की बात करते हैं, वहां इस भ्रब्द की व्यापकता पर हमको ध्यान देना होगा । इसी से मिलता-जुलता नवसलवाद भी नक्सलवादी जो भी गतिविधियां होती हैं उसमें भी यही भावना रहती है कि ग्रौर भय श्रातंक कर दिया जाये कि ब्युरोक्नेसी में श्रातंक फैल जाए, उनके भ्रंदर भय व्याप्त हो जाये। कुछ इसी प्रकार की बातों को महे नजार रखते हुए श्रान्ध्र प्रदेश में वेस्ट वंगाल में श्रौर मेरे मध्य प्रदेश के कुछ श्रादिवासी श्रंचलों में न**क्**सलवाद्दी गतिविधियां दिन-प्रतिदिन बढ़ती जा नही हैं। एब हम

The Terrorist and Disruptive Activities एकट पर विचार कर रहे हैं तो निश्चित रूप से उन सारी हिसक गतिविधियों पर हम को नज़र दौड़ानी पड़ेगी जिनकी वजह से दायं-बायं इन गतिविधियों पर न केवल जो ग्रंकुश लगना चाहिए वह लग पाता है बल्कि इनको सहयोग मिलता है। इसलिए उन सारी शक्तियों को, सारी फोर्सेज को ब्राइडेंटीफाई करना जरूरी है जिनसे समय-समय **पर इ**स प्रकार की गतिविधियों में संलग्न लोग मदद लें लिया करते हैं। महोदया, यद्यपि यह बात कही कि जब इस प्रकार की गित्रिविधियों में लीन लोग उन परेशान लोगों के सम्पर्क में श्राते हैं जो सामाजिक विषमताभ्रों, सामाजिक कुरीतियों भौर सामाजिक ग्रन्थाय के शिकार होते जब उनके सम्पर्क में श्राते हैं श्रीर उनको **1**9पने पक्ष में करने की कोशिश करते हैं। तो हम को देखना पड़ेगा कि ऐसा वाता-वरण निर्मित न होने पाए ग्रौर इसके लिए सरकार की तरफ से ऐसी व्यवस्था करनी पड़ेगी कि इस प्रकार की कुरीतिया न हों ग्रोर उसके लिए हमारी तरफ से प्रयास हों यह तभी हो पाएगा, जब हम निश्चित रूप से यह मान कर चलें कि इस बिल की जो समय सीमा है उसके <mark>ब्रन्तगंत हम वह परिणाम हासिल कर</mark> लेंगे जिस परिणाम की हम लोगों ने कल्पना की है। (समय की घंटी) महोदया, मैं केवल दो तीन विनम्नतापूर्वक सुझाव प्रस्तुत करूंगा क्योंकि इस बिल को प्रस्तुत करने के पीछे जो मंशा है, वह मंशा बहुत पबिन्न मंशा है। जो प्रयास **है वह बहुत ग्रच्छा है।** लेकिन हम **को देखना पड़ेगा कि** श्राखिर वह कौन सी वजह रही जिसकी वजह से हम समय सीमा के भ्रन्तर्गत वांछित परिणाम हासिल नहीं कर पाए। हमें यह भी सुनिश्चित करना होगा कि इस एक्ट की ब्राड़ में क्लैक मेलिंग न हो पाए, मनमानी म हो पाए, जुल्म-ज्यादती न हो पाए, पैसे की वसूली न हो पाए और उन नौजवान लोगों की जिन्दगी के साथ खिलवाड़ न हो पाए जिन नौजवानों की जिन्दगी

इस देश के नवनिर्माण में बहुत

उपयोगी साबित हो सकती है। ब<mark>हधा</mark> यह देखा जाता है कि फेक एनकाउँटर

दिखा कर कई लोगों के साथ बदले की

Bill, 1991-Passed भावना से कार्यवाही कर ली जाती है या यह दिखाया जाता है कि इतने लोगों के साथ कार्यवाही हुई, ऐसा न हो पाए, इसके लिए निश्चित रूप से जब एक्ट के बारे में हम विचार-विमर्श रहे हैं जो एक्ट श्राज के समय के हिसाब से, क्राज हमारे देश में जो परिस्थिति निर्मित हुई है उनको मद्दे नजर रख कर लाया जा रहा है, यह एक्ट उपयोगी है, वहां यह भी सुनिश्चित करना जरूरी है कि यह सादी चीज इस एक्ट की श्राड़ में न हो पायें। यह हम को ध्यान देना बहुत ज्यादा जरूरी है। साथ ही, श्रवसर यह देखा जाता है कि जब हम संख्या .पर विचार करते हैं कि कितने ग्रातंकवादी .गिरपतार हुए झौर जब हम उनकी उम्र का विश्लेषण करते हैं तो मैं विनम्नता-पूर्वक ग्रापका ध्यान श्राकषित करना चाहंगा कि ग्रक्सर वह लोग होते हैं जो 35 साल के नीचे के लोग हैं। ऐसे लोगों की संख्या लगभग 60 प्रतिशत है। **ब्राखिर क्या वजह है कि कुछ विदेशी** शक्तियां या जो लोग इस देश में विध्वंस-कारी कार्यवाही करना चाहते हैं, श्रातंक-वादी कार्यवाही में लीन रखना चाहते हैं वह लोग शामिल हैं निश्चित रूप से यदि इसकी कोई वजह है तो भुखमरी है, बेरोजगारी है। इसलिए उन नौजवानों के लिए एम्पलायमेंट की ऐसी स्कीम विकालनी चाहिए खासतौर से उस *क्षे*त्र में जहां श्रातंकवाद ज्यादा है जैसे पंजाब है वहां के लोगों को रोजगार साधन उपलब्ध कराने के लिए कई स्पे**श**ल स्कीम लगानी चाहिए । जहां नक्सलवादी कार्यवहियां जारी हैं जैसे वेस्ट बंगाल, श्राध्न प्रदेश, मध्य प्रदेश ग्रौर बिहार न्नादि वहां के नौजवानों के लिए, जिनका सहारा सारे राष्ट्रद्रोही एलीमेंट्स लेकर इस प्रकार की कार्यबाहियों में संलग्न हैं, उनके लिए वैसी रोजगार स्कीम्स इन क्षेत्रों में बनाई जानी चाहिए।

(Prevention) Amdt.

अभी कल ही मेरे प्रदेश के एक प्रमुख ग्रौद्योगिक नगर इन्दौर में भ्रातंकवादी पकड़े गये हैं जिनके पास से भारी मात्रा में विदेशी शस्त्र बरामद हुए हैं। उनमें महिलायें भी हैं जो बड़ी चौकाने वाली बात है।

[श्री सुरेश पचौरी]

ध्यान देना होगा कि इसकी इस ढंग से परिसीमा निर्धारित की जाए कि बुजुर्गों के ऊपर जो कई बार इस एक्ट के माध्यम से बदले की भावना से कार्य-वाही कर लेते हैं, इस प्रकार की कार्यवाही उन पर न हो पाए। महिलाओं की जो इसमें इन्वाल्व कर रहे हैं वह न कर पायें, बेरोजगार साधियों की इन्वाल्व न कर पायें। ऐसी व्यवस्था करनी चाहिए और मुझे उम्मीद है कि इस ढंग से हम इस एक्ट के माध्यम से ऐसी कार्यवाही करेंगे कि दुवारा इस सदन में इस एक्ट के बारे में चर्चा न करनी पड़े।

इसकी समय सीमा जो दो बढ़ा रहे हैं, में माननीय मंत्री जी से कहुंगा कि एक निश्चित सीमा कर भले ही इसका पीरियड 4 सालं वढा लें क्योंकि बार-बार इस सटन में एक्ट के बारे में ग्रीर ग्रातंकवादी गति-विधियों के बारे में विचार विमर्श **है, हम सब इस में भाग** लेते हैं निश्चित रूप से हम बड़े दुख से भाग लेते हैं। मुझे उम्मीद है कि म्राज इस एक्ट को पास करने जा रहे तो उन सारी वातों पर निश्चित से विचार विमर्श करेंगे जिनकी वजह हमें यह एक्ट ग्राज पास करना पड रहा है। यह न केवल सत्तारुढ़ का टायित्व है कि इस देश से म्रातंक-वादी गतिविधियों को समाप्त करे बल्कि सारी देश प्रेमी ताकतों का यह टायित्व बन जाता है कि इस देश में भ्रमन श्रौर चैन हो सके ग्रौर इस देश के लोग उन लोगों की गतिविधियों शिकार न हो पायें जो इस मंसूबे से इस प्रकार की गतिविधियों में संलग्न है कि देश में अञ्यवस्था फैले ग्रीर हमारा देश प्रगति स्रौर विकास के द्वार टस्तक म दे सकें।

इन्हीं भव्दों के साथ में इसका समर्थन करता हूं।

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, while going through the statement of objects and reasons of the Bill, I find that there is a line which says that it was expected that it would be possible

Bill, 1991-Passed to overcome this problem to a large extent within a period of two years. It means, the Government that was bandling the problem of militancy in this country, while enacting this law, expected that this problem was going to subside within a period of only two years. This is not only a childish statement but it also indicates how superficial had been the Government's assessment about the problem. The Government has failed to realise that the problem of terrorism, whether in Punjab or in Kashnir or in any other part of the country, has a deep social root and this deep social root has to be eradicated; otherwise, this problem of social militancy cannot be tackled with successive doses of promulgation of repressive and draconian measures.

[The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair]

Sir, I have a feeling that we are relying too much on draconian measures. I do not say that the militants should be released or the Government should take a lenient view when people are being killed in different parts of the country. But the problem is, if you rely too much on this repressive machinery and if you give too much of power to the repressive organ of the State, then sometimes it occurs that they cross the limit. If the people who are asked to apply this law do not know to what extent they can operate and where to stop, it is likely that they are going to exceed the limit. And if the limit is exceeded, if the balance is set, then, I am constrained to say, it is the delinquency that is being objectively helped it is the militancy that is being objectively helped.

Sir, we have amended the Constitution to provide for unusual doses of extension of Presidential rule in Punjab. We have promutgated ordinances, one after another.

4.00 p.M. We have made laws and we have postponed the elections. We have allocated enough funds even to

match AK-47 rifles. We have even imported latest arms from outside the country. We have raised even special force. We have given special commando training. Even then, I am constrained to say that the problem is where it was. (Time bell rings). Therefore the time has come for the Government and for the political leaders also to seriously ponder whether we have taken a correct route, whether the steps that are being taken by the Government have been in the right direction. Sir, the Governor who was there in Punjab till yesterday, a leading military personnel, even he had to concede that a responsible Government in Punjab can tackle the problem of militancy in a much better way. If that is the assessment of a person who has been a leading military personnel, then, Sir, there cannot be a short-cut route. The Government while deciding to bring this Bill, is completely silent on when election is going to take place in Punjab. I do not plead any soft-pedalling of the problem of terrorism. I don't say that election should be held in a situation which is totally impossible. But I say, of course, that while postponing the democratic process.. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Mr. Gurudas Das Gupta, you have to conclude.

SHRI GURUDAS DAS GUPTA. Sir, I may end here and now. But before you had presided, all the speakers were given time, may not be to their satisfaction, but not so short as you ask me to do. You can call any speaker. But I believe this is not the way.

THE VICE-CHAIRMAN: (SHRIBHASKAR ANNAJI MASOD-KAR): This is there.

SHRI GURUDAS DAS GUPTA You are interrupting me from the very moment you have occupied the Chair. Unfortunately, that is my feeling. THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): That is wrong. (Interruptions).

SHRI GURUDAS DAS GUPTA: I am one who is absolutely obedient to the ruling and judgement of the Chair.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): I know that.

SHRI GURUDAS DAS GUPTA: Please have a look at the watch and find out the time taken by me as also the time taken by the previous speakers. Anyway, let me finish. (Interruption). Even yesterday, the same incident took place.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Let me dispel your misunder standing. (Interruptions). Please try to understand it. You have been given only two minutes. You began at 3.57 P.M. I rang the bell after 4.00 P.M.

SHRI GURUDAS DAS GUPTA: Is it true that other speakers have finished their speeches within the stipulated time?

THE VICE-CHAIRMAN: (SHRI BHASKA.) ANNAJI MASOD-KAR): That I do not know.

SHRI GURUDAS DAS GUPTA: You have to know, Sir. You have to go by the record, Sir.

THE VICE-CHAIRMAN(SHRI BHASKAR ANNAJI MASOD-KAR): I have to go by the time allotted.

SHRI GURUDAS DAS GUPTA The Chairperson cannot be whim sical. The Chairperson has to be objective and you have to adjust yourself with the reality. (Interruptions). Disruptive Activities

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Absolutely not. We have to go by time. If we do not go by time... (Interruption).

SHRI GURUDAS DAS GUPTA: Sir, I am ready but you do not put your decision on me so arbitrarily.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is nothing arbitrary about it.

SHRI GURUDAS DAS GUPTA: It is very strange, Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is nothing strange, nothing whimsical.

SHRI N.K.P. SALVE (Maharashtra): Why argue? You finish your speech.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I will give you one minute to finish.

SHRI GURUDAS DAS GUPTA: Sir, I am extremely sorry, not for me. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): How much time do you want?

SHRI GURUDAS DAS GUPTA: I won't take much time. Please allow me to speak. Don't interrupt me, Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): How much time do you want?

SHRI GURUDAS DAS GUPTA: I am not taking an hour.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) I don't want a negative statement from you. I want a positive statement. How much time do you want?

Bill, 1991—Passed

SHRI GURUDAS DAS GUPTA:

I want three minutes more.

(Prevention) Amdt.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODAR): All right.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Sir, it will be proper for the Chair to remove the word 'whimsical' and 'arbitrary'.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MA ODKAR): I think let the words be here.

SHRI S.B. CHAVAN: He is a very distinguished person and from him... (Interruption)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): It is a good appellation.

SHRI GURUDAS DAS GUPTA: Sir, without meaning any reflection whatsoever on th Chair and having the greatest regard for the person presiding over, I only said, "It appea to me". I didn't say. "it is arbitraryr (Interruptions).

THE VICE-CHAIRMAN (SHRI: BHASKAR ANNAJI MASODKAR)
There is no question of argument. I did not rule it out. I allowed it to be there notwithstanding what the Le der of the House said.

SHRI GURUDAS DAS GUPTA:
An way, Sir, I did't argue. The
point is, the Government has brougt
a Bill, but the Government is silent
about elections. What I say is that
elections cannot take place under
any situation; that we understand.
But if the Government is totally
silent on the question of having
elections and this Bill is made a law,
I suppose wrong signals go to the
people and this by itself is a sufficient

inducement for the terrorists to

mislead the people that here is a Government which is not interested

in maintaining a democratic process.

that this is a Government which is

promulgating interested only in or enacting draconian laws. So it is a wrong signal that is being given. Sir I believe terrorists must be 150lated from the broad section of the masses and if that is to be done, surely enactment of draconian measures is not the only alternative. We have to believe that there must be a manysided approach. My apprehension is Government is relying too much approach. While on one-sided concluding. I believe there are complaints of excesses being committed on the people of Punjab and also on the people of Kashmir. asking for immediate release of Mr. Doraiswamy, I still believe the Government cannot move in the way the fascist Governments have done at a different point of time. I do not say you have turned fascist, but I do say there are complaints in the and international press tnational ihat something is being done much n excess of necessity, that the people in power should know the limitation tof he use of power and if they don't unp estand the limitations of power, then rthere is bound to be misuse of pow er. It is time for us to understan d, to ponder over whether there hadebeen a misuse of power or there has be en a misuse of power in Punjab oran Kashmir, and if there is a misuse of power, it leads to counter-That is for the people who ar having power to kindly understand.

Sir, my last point is wherefrom the arms are coming, the arms being used by the terrorists. I don't say, I don't believe all the arms are coming from Pakistan. Pakistan is really the country that is helping the terrorists: there is no doubt about But is it not true that quite a sizable section of the arms used by the terrorists either in Punjab or in Kashmir or in Assam is coming from the Indian military sources? There is a leakage. There is a complaint that there is a leakage of Indian arms that there is a smuggling of arms from the Indian sources. If it is so, it

It means collusion. is dangerous. It means involvement and the Government in order to cut off the sources of supply of arms to terrorists must believe and must realise that it has to be vigilant in all spheres. Sir, lastly I only suggest that even if Government decides to make it a Government must be very much vigilant to ensure that it is not misused and not only do I caution Government against misuse I again implore upon the Government to seriously ponder over and dewhether there are any other steps more to be taken. If the other avenues are closed, this successive promulgation of ordinances successive enactment of draconian laws will take the country nowhere. Never in the histroy, nowhere in the world, the suspension of democratic process has been found to be a usemethod of settling the social convulsions as we see in our country today.

Thank you.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr.Das Gupta has taken about 11 minutes while his party had been given particularly two minutes...

THE GURUDAS DAS GUPTA: Sir, this is ususual. This statement is very unusual....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Das Gupta, please understand...

SHRI GURUDAS DAS GUPTA: No, Sir. This is not the kind of privilege I like to enjoy in the House. I would only implore upon you to kindly tell me how much time the other parties had taken.

THE VICE-CHAIRMAN (SHRIBHASKAR ANNAJI MAOSDKAR):
All right, I will tell you. Now, it is for the House to decide.

[Shri Bhasker Annaji Masodker] We have got not less than seven speakers and the time is only fourteen minutes. The House has already fixed that we should put this matter to vote at 4.30 P.M. So, it is for you to tell me how the Chairman has to adjust the time. Otherwise, I have to be arbitrary. I have to be a little whimsical. I am using the adjectives as used by Shri Gurudas Das Gupta. (Interruptions).

KUMARI CHANDRIKA PREM JI KENIA (Maharashtra): Some of the Members are not present. So we can finish it in fourteen minutes.

THE VICE-CHAIRMAN (SHRIBHASKAR ANNAJI MASGDKAR):
I must call everybody. I can't leave any of them. But this is the problem which every speaker must keep in mind before he says, "it is whimsical", "it is arbitrary".

SHRI GURUDAS DAS GUPTA: How many minutes did you waste in the course of the conversation I had with you?

THE VICE-CHAIRMAN (SHRI BHASARK ANNAJI MASOKAR): One minute.

SHRI GURUDAS DAS GUPTA: No, it cannot be one minute.

THE VICE-CHAIRMAN-(SHRI' BHASKAR ANNAJI MASODKAR)
Because your clock runs tast. That is the whole difficulty. All right.
Now, we have fourteen minutes and I will request the Members to curtail their speeches or their views as much as possible. Shri Shabbir Ahmad Salaria.

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): I have four minutes. I am fortunate that at least I have four minutes and I can beg of you for one minute. kir. (Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): You please go ahead.

SHRI SHABBIR AHMAD SALARIA: Mr. Vice-Chairman, Sir, we are discussing about the extension of the Disruptive Activities Act and the question is whether we should pass this Bill where by it is to be extended by two more years. the record is that despite the promulgetion of this Act the disruptive activities have not lessened. Secondly, the record shows that not a single person by virtue of this Act has been punished so far. third thing which should be taken into consideration is that we have ordinary laws. The Indian Penal Code is there, the National Security Act is there and so many other Acts are available in every State which can be used for curbing these activities which are called "disruptive use of these activities". It by Acts we are not able to curb these activities, how can we do that by the use of this Act? The power of the police to arrest anybody for a disruptive activity is available under the ordinary law. It is not that this Act alone enables you to arrest them and to bring them to book. That power is always available.

Firstly, my submission is that the poblem is deeper. The problem is economic I and political. People have lost faith in the present system on account of many reasons because many of those who came to power resorted to corruption and nepotism. Secondly, due to corruption like this, the rich man was benefited and the poor man was driven to the wall because he could not reach the power and thereby large sections of the people lost faith in the present system. Another reson is that we did not allow democratically elected Governments to subsist in our country. In Kashmir. we overthrew the elected Government in 1953, we overthrew it in

1977 and we overthrew it arbitrarily in 1989 and all these things ultimately alienated the people. Similarly, in Puniab our actions have created doubts and loss of faith. So we should address ourselves, the Government should address itself, to the basic problem if at all conditions are to improved. This Act which is draconian and much harsher than the Acts which were promulgated by the British to put down the movement of independence in India is a sad story in the history of independent India. I am not for terrorism and I don't say that we should softly play with people who resort to terrorism. But in doing so we should see that exceses are not committed. But when you give more power, power corrupts and corrupts absolutely. This Act has given such powers which can be abused. More often than not this Act has been abused and the people have suffered to a great extent. Therefore, I would submit that the Government should make use of the existing law rather than have this law extended any further because it has already proved counter-productive and it has not yielded results which it was expected that this Act would yield. Even if you give it another lease of life it is not going to better the conditions in the country unless we address ourselves to the basic problems which are facing the people in this country. For instance, we bungled when in Kashmir, when a democratically elected Government was available, yet, despite the objections of that Government to a particular person—out of the 85 crores of people of India there was objection to one-particular person -that very person was sent with the result that the Government rusig-

ned. Who benefited thereby? Did we not thereby give a fillip to disruptionist activities? And then that gentleman having gone there he dissolved the Assembly. He dissolved the Assembly Is there any power on earth now to restore that Assembly or hold elections there? This Act is like

मरीजे डम्क पे रहमत खुटा **की**, भूजे ब्रह्मा गया ज्यों-ज्यों ट्या की।

This Act is not going to set things right. Therefore, I advise the Government that it should use the laws which are already available and deal with the culprits in accordance with the existing laws rather than have the draconian law extended, a law which is a blemish on the fair independent India and name of which is not going to solve any problem, the basic problems being political and economic and those should be solved in that manner by creating a liaison with the people, by removing their difficulties, by restoring confidence in the present system. Unless that is done, nothing will happen. Therefore, I think that it is no use extending this law. I would request the Government to use the present laws and to remove the difficulties, the misgivings and injustice done to the people so that there will be no need in our country to make use of these laws.

SHRIMATI BIJOYA CHAKR-AVARTY (Assam): Sir, I oppose this Bill and I oppose this Bill because it is ineffective in dealing with a complex and vast problem. The honourable Minister is following a retrograde policy instead of foll owing progressi ve policy. TADA weas introduced in 1987 and four years have passed and what have we Instead of there being a downward trend in terrorism or terrorist activities, there has been

[Shrimati Bijoya Chakravarty] an upward trend in the terrorist activities. In A am, in Punjab, in Kashmir in Andhra and other parts of the country we have seen there is a spurt in the terrorist activities -- there is extortion, there is killing, there is kidnapping; that is the order of the day now. Moreover, police the personnel are using this TADA to cover up their inefficiency, to cover their administrative lapses. They arrest people to make them scapegoats. In this way they cover up their own inefficiency, their administrative lapses. In 1989 when Mr. Buta Singh brought this before the House, his plea was the same, that if it was extended for two years the entire terrorist activity in the country could be wiped out. But what have we seen in reality? The same story is repeated even today. Today again the honourable Minister has brought this amendment seeking to extend this Act for another two years. I wonder how the honoura. ble Minister thinks that by extending this TADA by another two years he can control or contain the terriorist activity in the country. Does the Government think that the terrorists, the militants and the extremists are going to offer their necks so that the Home Minister can take hold them? This Act serves no purpose It has been used indiscriminately in different parts of the country. In most of the cases it has sed and abused. 1987, the In terrorist activities were not as bad as they are today. In Punjab. Kashmir and in Assam terrorism has become the rule of the day, This Act is not going to help the State in any way. I have seen this happen in Assam. Today, we have the Congress (I) Government in that State and they have not been able to do anything so far. The whole of Punjab is burnand so are Assam Kashmir. In Assam TADA is used in a blanket manner. The school going childrens, teachere, professors. lawyers, doctors, common man, all these people are apprehended and put

in jails for months together. What is the result of all these things?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Madam, you will have to conclude.

SHRIMATI BIJOYA CHAK-RAVARTY: The net result is that the people are losing faith in the Government. The youth has taken is as a challenge and they have decided to defy the authorities. The most tragic thing is that while under the Criminal Procedure Code, person is kept in jail after he has been tried in the court, in the case of TADA a person is put in jail for one year and is not even permitted to apply for bail and after one year he is tried to prove whether he is criminal or not. I would like to know from the Home Minister as to how many persons who were appr. hended under the Act actually turned out to be criminals after they were tried in the court after one year their imprisonment I think the hon. Minister cannot give an answer. I know of several innocent people who were kept prisons in without any trial in the court. These things are happening not only in Assam but also in Punjab and Kashmir. What I feel is that the Government can solve this problem of terrorism only by being sensitive to the people's needs and aspirations. The Government should try to go deeper into the problem and find out the areas where people have been hurt. It must try to reach the roots of terrorism....(Interruptions)..

SHRI S. B. CHAVAN: I have got a Bill in the Lok Sabha at 4.45 and I would request that the debate on this Bill be cut short so that I can give my reply...(Interruptions)...

SHRIMATI BIJOYA CHAKRA-VARTY: Sir, it is a very important matter. I had even raised it some time back in the House. It is about the peasants who were killed at pointblank range in Darrang district. The Home Minister had promised me that he would make a statement in the House, but it seems that he has forgotten. I would like him to make a statement on this kind of killings in the House. We only keep delivering lectures and the result is a zero. I appeal to the hon. Minister to withdraw this Act. The extremists, the terrorists, all these people, who are they? They are the youth, the students of this country. The Government should try to give employment to these people. They should be engaged in some activity. The Government should not think of converting the States into prisons. In this way the Government cannot arrive at a solution to this problem.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Please conclude.

SHRIMATI BIJOYA CHAK-RAVARTY: Sir, I would conclude by again appealing to the honourable Home Minister to withdraw the Bill. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, Mr. Prakash Ambedkar. How much time would you take? I am asking you because I have to cut down names for want of time. Though I reall y want to hear the Members as much as possible, I have to cut down names for want of time.

SHRIPRAKASH YASHWANT AMBEDKAR (Nominated): Sir, I want to make only two suggestions.

Sir, we have been seeing that the Home Minister is bringing forward one legislation after another. As far as Punjab is concerned, I think this is the only solution which the Government has got. It is the official stand of the ruling party that unless the terror sts say openly that they are going to abide by the constitution,

they are not going to hold talks with them. Having taken this decision this stand, I do not think the Govern ment has got any other means to hold talks with them, with either the so-called terrorists or the outlaws. If they do not have any mechanism for arriving at a consensus on the issues that are involved, any type of legislation that we may bring forward is not going to solve the problem either of Punjab or of Assam or of any other part of the country. But at the moment, I have no option but to support this because this is the only solution which the Government has at present.

(Prevention) Amdt.

Bill. 1991—Passed

I would like to make one connection. suggestion in this Minister honourable Since the has closed his option of holding talks with the terrorists, let us use this House and let us have a discussion in this House on the issues that are involved in Punjab and Assam. We have been hearing from the Finance Minister that things have affected the economic order or affected the social structure in this country. If they are affecting the social structure and the other structures in this coutry then, I think we should send out signals as to what kind of proposals, what kind of things, what kind of thinking, we are having and if we can send out those signals, then we may come to some conclusions which we want and then only this kind of laws that have been brought forward can have some meaning. Otherwise, they can be used and misused against those communities and those castes, whose basic business, if I may say so, is only robbery because, in the caste-based society of ours, in which jobs are allotted on the basis of caste, the only job of these communities is robbery. There are a number of castes in this country whose basic job is to rob since there is no other means of livelihood. So, this Act will be used only against these people. If we allow this kind of Acts to be passed and to be applied State after State, then I think people [Shri Prakash Yashwani Ambedkar] will revolt as due to unemployment in this country. They can not get any subsistence.

I would, therefore, appeal to the honourable Minister to think of using this platform for sending out proper signals to the terrorists and outlaws. Thank you, Sir.

THE VICE-CHAIRMAN
(SHRI BHASKAR ANNAJI
MASODKAR): Now, Ms Chandrika Kenia.

KUMARI CHANDRIKA
PREMJI KENIA: Sir, I rise to
oppose this amending Bll which
purports to extend the life of the
TADA Act by a further period of
two years.

I rise here to register my protest against the draconian measure adopted by the Government to contain the terrorist activities prevalent in Jammu and Kashmir, Punjab and in the other parts of the country. In fact, a look at statement of objects Reasons will prove that the purpose of the Act itself has been defeated because in this Statement it is said that it was expected that it would be possible to tackle this problem to a large extent within a period of two years. "It was, therefore, provided in the said Act that it would remain in force for a period of two years, that is, till the 23rd May, 1989." The Government's intention was to provide for this draconian measure only for a period of two years. And further it says, "The life of the said Act was extended by two years, that is, up to the 23rd May, 1991. In view of the fact that the Act was expiring on the 23rd May, 1991 and the terrorists violence still continued unabated, it was decided to further extend the Act by two years." It is an admission, to my mind by the Government that violence continues unabated and the purpose or the objective of the Act is defeated.

Sir, it was intended to be a temporary measure. And the life of the Act was supposed to be very short. The TADA Act was supposed to be an effective instrument to contain terrorism. But I would like to respectfully submit that the Act is not effective at all. As far as Punjab is concerned, there was a surprise move by the Government to postpone the elections. In fact the Government has not made its stand clear whether the Punjab elections have been postponed or countermanded. I would requese the hon. Home Minister to declars today the intentions of the Government as regrds the elections.

Sir, I would like to draw the attention of the hon. House to the provisions of the Act. It is a very small Act. The hon. Vice-Chairman once upon a time was a High Court Judge and he knows that certain provisions are very important. I would like to take the hon. Members through some of the important provisions or Sections of the Act One of them is that bail is ordinarily. refused. And secondly, once the order of the Designated Court it passed, no appeal lies to the High Court or to the same court, but the appeal lies to the Supreme Court. And furthermore, the confession made to the DSP by the accused is admissible under the ordinary. law of the land, that is the Evidence. admissions are. Act. Whatever made before the police officer or in the police station, they treated as inadmissible ... (Time bell rings). But this is the exception to the rule under the TADA Act. There is a well-estalished about the onus of proof or burden of proof. In TADA Act, the burden of proof is on the accused.

Sir, I would like to know from the hon. Home Minister whether the purpose of the Act has been served or not, whether the Government has taken any review of the functioning of the Act, and whether the Government will be able to provide us the vital data necessary to assess the implementation of the Act. In fact, the Supreme Court has also made a remark that the TADA Act should not be appicable to the ordinary offences or crimes like theft or robbery or murder, etc. As far as Punjab is concerned, the Act his not made any impact on the terrorist activities.

In the end, I would like to conclude by saying that it is a draconian law. It abridges the Fundamental Rights of the citizens. fact, some of the Members compared it to the Rowlatt Act. And the Amnesty International has also condemned the killings in Punjab and other parts of the country under the guise of the curtailment of terrorism. I would request Government to withdraw the TADA Amendment Bill.

VICE-CHAIRMAN THE ANNAJI (SHRI BHASKAR MASODKAR): I am dropping two names most reluctantly because of time constraint, and calling Mr. Swamy to speak on his own motion. Mr. Swamy, would you like. to say something on the motion?

SHRI SUBRAMANIANWAMY: I have already said I am waiting for the reply from the Home. Minister.

VICE-CHAIRMAN THE ANNAJI BHASKAR (SHRI You don't want MASODKAR): to say anything further?

SHRI SUBRAMANIAN SWAMY Nothing further.

VICE-CHAIRMAN THE BHASKAR ANNAJI (SHRI MASODKAR): Hon. Minister.

SHRI S. B. CHAVAN: Mr. Vice-Chairman, Sir, I must express my gratitude that some of hon.

Members, while criticising the provisions of what we popularly call the TADA Act, made a number of suggetions. We have been saying almost every day that this is the House which represents the State Governments. This is called the Council of States. And that is why we should reflect the views of State Governments.

At the outset, I must say that extension for two years which was done in the shape of an Ordinance was on the recommendation of 17 States, inclusive of Union Terri-Yesterday one of the hon-Members who was a part of the Chandrashekhar Government dis-. owned the collective responsibility. The hon. Member for whom I have great respect...

SHRI SUBRAMANIAN-SWAMY: But I explained the reasons. (Interruptions)

SHRI S. B. CHAVAN: are mainly responsible for drafting the Ordinance.

What we have done is, word by word we have taken what he has said. Now he says that there is a sea-change in the situation.

AN HON. MEMBER: There. has been a sea-change in him (Interruptions)

SHRI S. B. CHAVAN: I am quite sure that this hon. Member. Shri Subramanian Swamy, wanted to have a say in the matter, and that is why he put forth this point of view. Only one point he very much emphasized, and that was about the retaliatory part which the Government of India has to take. Certainly, Sir, at stage I can say that the Government of India does not believe in retaliatory measures. If Pakistan is doing something and if we are to do the same thing, I think that

[Shri S. B. Chavan]

will not be a correct measure. We have to approach the Pakistan Government both through diplomatic measures as well as under the Act that under the Bill whuch is before the House it is a two-way traffic. I am quite one with him when he says that it is not enough to have legislation of this nature if we do not approach the problem from the political angle also. I really lieve in this. And that is why I have been consistently saying that it is not merely the pointing of the gun which is ultimately going to help in the solution of the proboem. Ultimately we win have to approach the people. And that is why I have clearly states that I propose to go to Pun.ab. mix with the people, try to understand what their feelings are, what their genuine grievances are. I will also go to Jammu and Kashmir, meet the people try to understand their mind as to what exactly is the problem which is there which in fact almost forced them to take to this kind of tactics. So I would like to go to Assam and try to understand the problem of ULFA. My esteemed friend, Mr. Saikia, is trying to have contact with them and find out how we will be able to solve the problem. But merely having political dialogue is also not enough. This will be two-way traffic: in one hand and a stick in the other. If both things are coupled together. I am sure that those who have been misled—I am sure that 90 per cent of the Punjab people and almost the same number of people in Jammu and Kashmir do not believe in terrorism; they do not believe in the kind of atrocities that are being perpetrated in the name of religion and all kinds of things which are being propagated at the instance of neighbour, Pakistan. In fact, I have no hesitation in naming the country also. The other day I

merely stated in vague terms that some foreign power is trying to help them. But today I have no hesitation in taking the name of Pakistan, that they have been financing them, they have been giving sophisticated weapons to them and they have also been funding them. And I won't be surprised if some armed personnel from Pakistan, also in the guise of terrorists, are crossing over and having a regular battle with our people who have been posted on the border. That is why, I said in the beginning that we will have to tackle this problem. I was very happy when the Prime Minister of Pakistan said that he does not believe in the kind of terrorism which has been carried on in Kashmir.

SHRI PRAMOD MAHAJAN (Maharashtra): Do you believe him?

SHRI S. B. CHAVAN: Please wait. I was also equally happy when the Government of UK, of all the countries, clearly stated in unequivocal words that there is no question of plebiscite so far as Kashmir is concerned. This is a very postitive statement that they have made. I am sure they are honest about it. Even Pakistan will also realise that these friends most probably they were depending of them-have clearly stated their policy that they don't stand for plebiscite, they don't stand for giving assistance for any kind of terrorism. Terrorism is not peculiar to India. Terrorism has been spreading throughout the world. In most of the countries you will find that this phenomenon is there. That is why, not for our sake but for the sake of international peace, people are very much worried as to how to control the terrorist activities undertaken by different people for different purposes. Not that it is

only for unemployment. If any hon. Member feels that it is merely because of unemployment and we are not providing employment opportunities and young pople are indulging in this kind of activity, I think, it is a mistaken idea. There are people who are interested creating a situation where India is notable to stabilise and India should not be able to make progress in the industrial field as well as in the agricultural field and more than that India should not follow a certain policy which we have been following so far. We should like to see that conditions are created by which these things are eliminated. We are not prepared to follow a policy dictated by some other countries. I am sure the hon. Members will keep in mind that these are the factors which, in fact, are behind the whole thing.

A question was raised, a doubt regarding Punjab was expressed elections by one of the hon. Members that he has a suspicion, though he has no basis for saying so. He himself said that and he is correct. In fact, there is no reason why he sould suspect. I can tel! you without any fear of contradiction that we are not involved in asking the Election Commission to postpone elections in Punjab. Let me assure you of that. But at the same time, there is no denying the fact that the Congress followed a policy wherein we thought that any elections under those circumstances will mean a kind of referendum for Khalistan or for secessionism. Do we believe in this? That was the reason why the Congress boycotted the elections. Now, we are going to hold talks with all hon. Members of opposition that those who subscribe to this kind of policy should be disqualified even before the elections: somehow, if somebody were to get elected, after the elections by election petition his election should be set aside. So that is the point on which we propose to discuss with the hon

Members sitting in the opposition. If this is acceptable to them I am sure there is no reason why Punjab should not have a popular Government. We propose to have the elections in Punjab.

Anoher misconception seems to be that if you are going to have elections in Punjab then why this Act. That is another misunderstanding. We had elected governments in different parts of India. Why were they asking for TADA? It is because of the fact that the terrorists are not confined to one They have been going from one area to the other. If we try to enforce this legislation in a particu lar area, they are crossing over to the adjoining area. If Assani affected, they will go to Manipur they will go to Mizoram; they will go to other North-Eastern States They have gone to Maharashtra.

Very recently, I had a meeting with five Chief Ministers wherein Naxalite problem was also discussed. Naxalite problem has become a menace in those five States. If we do not have recourse to any other measure, you must have something in your hand by which you will be able to control this kind of unlawful activity which some people are indulging in.

THE LEADER OF THE OP-POSITION (SHRI S. JAIPAL RED-DY): When this piece of Draconian legislation was first brought about in mid-1980s we were specifically top that this piece of legislation would be applied only against the terrorists of Punjab. Later on, we found that this was invoked to suppress even the labour agitations. It happened in Ahmedabad; not merely in connection with Naxalite problem but also for the trade union agitations.

SHRI S.B CHAVAN: Here the hon. Leader of Opposition has raised a very valid point that this

The Terrorist and Disruptive Activities

[Shri S. Jaipal Reddy]

Act has been misused by certain State Governments. A)ter that, we had a review of the entire thing. We have sent very detaed instructions to all the State Governments as how this Act has to be implemented. Normally, you can't gag political activity under this Act; you cannot also stop the normal trade union activities under this Act. But that does not necessarily mean that if any of the trade union leaders is involved in some act of violence or had some kind of a connection with LTTE, this Act will not be used. Certainly, that person can be arrested but I can assure you that I am prepared to review the cases and, in fact, I am shortly going to have the Consultative Committee for the Home Ministry wherein I would like to invite all the hon Members who are interested in finding out, in how many cases this kind of misuse has taken place. In fact, some hon. Members have suggested that some innovative activity has to be undertaken and merely by enforcing this Act, nothing is going to happen in Punjab. In fact, we have discussed it with certain other hon. Members. Member, Shri Ambedkar made a suggestion-I don't know whether he is here; yes, he is hereabout bringing those people into the mainstream and asked whom are we going to talk. Let the hon. Members probe their mind and they are satisfied that many are interested in jomng the mainstream, have no hesitation in talking to them. But before, that, I would like Member to take the responsibility of talking to them to find out and satisfy himself that they are interested in joining the mainstream. I have no hesitation in talking to them at all.

Sir, there were a number of points ' raised. Probably Mr. Sen raised one point. It is a fact that in the Pakistan-occupied Kashmir, there is a section saying that they want to merge with Pakistan: there is another section saying that they don't want to join Pakistan but remain independent. Why is it that different kind of treatment is not given to both the sections, is one of the issues; I hope I ara right. If there is any interpretation, I have to understand from him as to who are the people who are interested in merging with Pakistan. How are the armed forces who are posted there...(Interruptions)

(Prevention) Amdt.

Bill. 1991-Passed

SHRI SUBRAMANIAN SWA-MY: If some group wants independence, that is not in our interest. They have to be a part of India. How can you say that their struggle for independence is in the interest of India? How can such a thing be aid in this House?

SHRI SUKOMAL SEN: There are about 150 groups of terrorists operating in Kashmir. Among them. the two main groups are JKLF and Hizbul mujahideen. These groups are getting direct support from Pakis-

THE VICE-CHAIRMAN: (SHRI BHASKER ANNAJI MASODKAR: What is your point of order? Please don't give a speech.

SHRI SUKOMAL SEN: JKLF is fighting for independence. cannot support them ... (Interruptions)

SHRI SUBRAMANIAN SWA-MY: He says that we should be soft towards those who want to be independent. We can only be soft towards those who want to be a part of India.

SHRI SUKOMAL SEN: Sir. my point is...

THE VICE-CHAIRMAN (SHRI BHASKER ANNAJI MASODKER): Please raise your point of order.

SHRI SUKOMAL SEN: My point is that the Government of India should be tactful in dealing with the liberation groups.

SHRI S.B. CHAVAN: I can understand what he wants to convey.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) You have understood his point of order. I have not understood him.

S. B. CHAVAN: Not the point of order. The point of order is your prerogative. I can't possibly say anything. He is trying to make a distinction between those people who are pro-Pakistan and others who would like to be independent. First of all, I cannot make any distinction between the two. What hon. Member Shri Swamy said is correct. Whether they want to be independent or merge with Pakistan will not help us in any way. They should be the citizens of India. But one point is clear that there is a cleavage between them and Pakistan which had earlier. I should not use this word. Our External Affairs Minister will be facing a problem. That is why, I have to be careful about that.

SHRI PRAMOD MAHAJAN: You need no co-ordination. Even in the earlier issue, you had difference of opinion about the foreign power in Shri Rejiv Gandhi's murder case. Here also, you can differ.

SHRI S.B. CHAVAN: I do not know whether you would like to reiterate in his presence what I said earlier. Anyway, that is not the point. My point is, we cannot posibly take a different point of view. Both of them like to secede from India. And we can never agree for any section of J & K to secede from

SHRI SUKOMAL SEN: You must utilise the cleavage between the two.

SHRI S.B. CHAVAN: I think, I have covered the major points and as I said I have to rush to the other House. I understand the interest of

my friend Shri Naresh Puglia who said that the funds to be given to the States should be allocated on the basis of their population. He also raised a point about the Development Boards. I do not think that I will be able to say anything about that in this debate. If this matter is to be raised through another debate, I shall be able to deal with that issue. My insistence is only about the elected Government not losing its powers. So long as that thing is retained, I am prepared to go along with them.

SHRI VITHALRAO MADHAV RAO JADHAV: You can find a solution for that also.

SHRI S. B. CHAVAN: I would request your help.

SHRI VITHALRAO MADHAV RAO JADHAV: We always help you,

SHRI S.B.CHAVAN: Sir, I am prepared to look into the matter regarding Rajasthan. The point was made by Dr. Abrar Ahmed that there was a riot situation in Rajasthan in Kota. He said that a number of shops were looted and burnt and many people who died belonged to the minority community, whereas, under the Terrorist and Disruptive Activities (Prevention) Act, ninety percent of the people arrested hapned to be from a particular section of the people. This is, rather, a disquieting feature. That is why, we have written to the Rajasthan Government and we are awaiting a reply. Thereafter, we will decide whether the kind of action which. in fact, they have taken under this Act was correct or not.

Sir, I do not think I need dilate on any other point because it would mean repetition of the same points 155 The Terrorist and Disruptive Activities

ISHRI S. B. CHAVAN

over and over again. I am thankful to all the hon. Members who have participated in this discussion.

THE VICE-CHAIRMAN: (SHRI BHASKAR ANNAJI MASODKAR): Some names have been dropped. You must thank them also.

SHRI S.B. CHAVAN: I am thankful to them also for their cooperation. I must also thank the Chair which had helped me by deleting these two names.

THE VICE-CHAIRMAN: (SHRI BHASKAR ANNAJI MASODKAR) The only thing I want to say is that you should be a little fairer to this House when you want to rush there.

SURI S.B. CHAVAN: Sir, with these observations, I command this Bill for the acceptance of the House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, there is the Statutory Resolution moved by Shri Subramanian Swamy.

SHRI SUBRAMANIAN SWA-MY: Mr. Vice-Chairman, Sir, I would like to say that the assassination of Rajiv Gandhi...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That stage is over. Now, the Resolution has to be put to vote.

SHRI SUBRAMANIAN SWA-MY: Just one sentence. Rajiv Gandh's assassination should not be treated on the same level as terrorism elsewhere. Rajiv Gandhi's assassination is really an insult to our national honour and a challenge to our national sovereignty. It should not be treated on the same level as talking to Pakistan or using the External Affairs Ministry or trying to bring people around. The LTTE is a foreign terrorist organisation. It should

not be treated on par with the ULFA or the Khalistani's who are a part of India. Now, I would like to give some more opportunity to the Minister and, therefore, I would like to withdraw my motion of disapproval.

156

The Resolution was, by leave, with drawn.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I shall now put the Motion moved by the Minister of Home Affairs. The question is:

"That the Bill further to amend the Terrorist and Disruptive Activities (Prevention) Act, 1987, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASCDKAR) shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill, Clause, the Enacting Formula and the Title were added to the Bill.

SHRI S. B. CHAVAN: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Hon. Members, I have an announcement to make. The Finance Minister, Mr. Manmohan Singh, has writ ten a letter to the Chairman that he is unable to make a statement today and that he will make a statement, subject to the leave of the House, at 6 p. m. tomorrow.

5.00 P.M.

157

SHRI S. JAIPAL REDDY: I have to make a submission.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I will read out the letter.

SHRI SUBRAMANIAN SWA-MY: May be, resignation is pending or something....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Let us not take it so lightly. I will read out the letter. It says:

"Dear Mr. Chairman, in my letter dated 6th August, 1991, I had requested for your permission to make a statement in Rajya Sabha on Affairs of Bank of Credit and Commercial International (o) Ltd., Bombay Branch' today at 6.30 p.m. Due to some unavoidable circumstances I will not be able to make the statement today.

I shall be grateful if you permit me to make the statement on the above subject at 6.00 p.m. on 7th August, 1991."

SHRI A. G. KULKARNI: (Maharashtra): Let him make the statement tomorrow but let us have some reasonable time. (Interruptions) I would only beg of you to inform the Finance Minister that 6.00 p.m. is an inconvenient time. It should be between 3 and 5 or at 12 o'clock. This suits us. That is a better time.

SHRI VISHVJIT P. SINGH (Maharashtra): Sir, we must allow the Finance Minister enough time to be able to collect the facts. He has other business in the other House. This House has also got other business I think it is quite in the fitness of

things that the statement is made tomorrow at 6.00 p.m.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): The hon. Home Minister during the last week promised to make a suo motu statement in regard to the arrest of Dr. Narreddy Thulasi Reddy. Tomorrow being the last day of his Session, you may instruct.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us proceed with the business.

SHRI GHULAM NABI AZAD (Maharashtra): In the Lok Sabha also he was supposed to make the statement today, but he has sought the approval of that House also.

DR. YELAMANCHILI SIVAJI: This is in regard to the Home Minister. Let him make the statement tomorrow.

SHRI YASHWANT SINHA (Bihar): May I suggest? Let the Finance Minister make the statement at 4.00 p.m. so that we could get enough time to seek clarifications.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MA-SODKAR): Let us go to the Short Duration Discussion.

SHRI DIPEN **GHOSH** (West Bengal): Before we take up the Short Duration Discussion, you will please remember that it was decided that the whole day will be devoted to the discussion on the statement on Industrial The whole day today was fixed for the discussion on Industrial Policy, but you are taking it up now at 5 'o'clock. At 5.30 there is a statement to be made by the Minister which will be followed by seeking clarifications. At 6 O'clock there is a half-an-Hour Discussion. Last time also the same thing happened when the V.P. Singh Government's Policy Resolution was Industrial taken up at the fag end of the Ses[Shri Dipen Ghosh]

sion and this could not be concluded, the Minister could not give the reply. This time also the same thing is taking place. This is a very important issue. We wanted to discuss the matter when it was sought to be laid on the Table. You may please remember. Today at 5 o'clock I have no objection if Shri Jain got up to raise the discussion but tomorrow it should be taken up sharp at 11.00 without any special mention or anything else.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): It is for the House to decide.

is very important. GHOSH: This

SHRI SURESH KALMADI (Maharashtra): The session should be extended by one day.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): This will be conveyed to the Chairman. Tomorrow's Revised List of Business will reflect this. Your feelings will be conveyed.

SHRI DIPEN GHOSH: But how long? It is not only a question of feelings.

SHRI YASHWANT SINHA: Mr. Vice-Chairman, it is not only the feeling of Mr. Dipen Ghosh, but Mr. Jagesh Desai from that side also has supported it; we all support it. We are all concerned at the fact that the time available to the House for the discussion of a very important policy document of the Government should be adequate to enable us to reflect our views.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I entirely agree with you; there is no dispute on that. Now let us take up the discussion.

SHORT DURATION DISCUSSION ON NEW INDUSTRIAL POLICY

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): I thank you, Mr. Vice-Chairman, for giving me the opportunity to initiate the debate on the Industrial Policy Resolution laid before this House on July 24th, and I most humbly pray to that group of honourable Members, who are popularly known as the "shouting brigade", to let me exercise my freedom of expression in this august House. (Interruptions).

Time and again, Sir, Indians all over the world have, through their individual attainments, proven that we are a wise, intelligent and industrious people, yet, collectively, this vast nation of 850 million people is one of the most backward in the world. The fault, evidently, is not in our people but in our politics and in our politics. There is a clear link between politics and policies, and, therefore, I will make a comment on politics before I come to the Industrial Policy.

Sir, India became free in 1947. The British Administration was taken over by the Congress Party which, was, eventually, taken over by and remained under the control of one family, like a large, closely-held joint stock company. This nation fought for freedom and we attained freedom from the British.

SHRI VISHVJIT P. SINGH (Maharashtra): Sir, I have a point of order..(Interruptions). Sir, I have the greatest respect for Dr. Jain, who is a friend of mine. In the past I sat here while he deliverd his speeches, and they are very brilliant, normally. I don't know why, but today I find that Dr. Jain is reading out his speech. It is an already-prepared speech-prepared by